ment) Bill. 1963

SHHI T. T. KRISHNAMACHARI: I am grateful to the hon. Member who has drawn my attention to this possible variation. Rules will be so framed that the licence will pertain to the person and not to the premises.

TARA RAMCHANDRA SHRIMATI SATHE (Maharashtra): May I know whether there will be any authority to whom people can go and test whether it is 14 carat or less or more? Formerly, in the olden days, we used to call it dharma kanta where we used to go and weigh the gold and test it as to whether it is one hundred per cent pure or what it is. May I know whether there will be such an arrangement made by the Government or we will have to rely only on the goldsmiths to know whether it is 14 or 16 or 12 carat?

SHRI T. T KRISHNAMACHARI: I am afraid I cannot commit the Government to render this kind of, service because as a rule we do not want to encourage the use of gold except in industry.

SHRI P. L. KUREEL URF TALIB: When are the proposed changes in the Compulsory Deposit Sch\*ne going to become effective? Will it be forthwith or will it take some time?

SHRI T. T. KRISHNAMACHARI: We will try to make these changes as soon as possible. But I would assure the House that probably in a couple of months' time we shall have before this House a Bill, and I think hon. Members will have full opportunity to discuss the pros and cons at that time.

SHRI KRISHNA CHANDRA: May I know whether there will be any change in the procedure" or policy regarding the sale Or supply of gold for industry?

SHRI T. T. KRISHNAMACHARI; I j do not think that so far as the sale of gold to industry is concerned there! will be any change, but hon. Members

547 RSD.—2

have to recognise that the Government are not getting an inflow or supply of gold all the

It is mainly a question of rationing the existing gold and naturally, there might be a certain amount of restriction with regard to the people who want gold as such.

#### CONSTITUTION THE (SEVEN-TEENTH AMENDMENT) BILL. 1963—continued

MR. CHAIRMAN: Shri Mulka Govinda Reddy may now continue his speech.

SHRI MULKA GOVINDA REDDY: I wanted to ask a question.

MR. CHAIRMAN: Please continue your speech.

SHRI MULKA GOVINDA REDDY: We have all accepted that land reforms are absolutely necessary for improving the lot of the agriculturists in the rural areas. In 1931, if I remember correctly, the All India Congress at Karachi passed a resolution to that effect. Almost all the political parties in India have accepted that land reforms should be undertaken and should be implemented forthwith. It is only the Swatantra Party which is opposed to land reforms as such.

This Constitutional amendment ha« been necessitated by the judgment of the courts. There are 144 enactments in different States. Twenty have already been included in the Ninth Schedule to the Constitution and another 124 are going to be included in the Ninth Schedule if we accept this amendment. Thirty-four per cent, of the agricultural families owned, on an average, holdings of less than one acre; as against that, 14 per cent, of the land belonged to one per cent, of the families. Troza that it could be deduced that ten to

of Indians lived on a meagre income of two annas a day. When we have accepted a socialist society as our goal, is it not our buunden duty to bring down the disparities of income and is it not our duty to provide more opportunities for the down-trodden? It is not only a constitutional problem, it is also a human problem, it is a moral problem. It is our bounden duty to see that the people who are down-trodden are given all opportunities to improve their lot, to have a good home, to give education to their children and to have medicai facilities when they are sick. It is the duty of any State, whether it is a socialist State or a capitalist State, to' provide these elementary necessities. It is much more the duty and obligation of a State which is pledged to a social'st society as its objective, which we have accepted in 1954 as the goal that we will have to endeavour to achieve. So, it is all the more neeessary that we should see that these disparities are reduced to the minimum.

While I lend my support to this Bill, I would say that we should also see that the disparities in income that are now prevailing in the urban areas should also De brought down. We should bring forward a legislation on ceiling on holdings that a particular family should have only so many acres of land under their cultivation and that the remaining should be distributed to the landless or to those who have got land which is below the ceiling imposed in a particular State or area. We should also see that industrialists and others who control any number of industries and banks should not be allowed to continue to have possession of the means of production in their hands to the detriment of the mass of th^> ppoole of India. This abnormal disparity should be done away with. The ratio of income between the lowest ievel and the highest level Should not range more than one to ten

[Shri Mulka Govinda Reddy.] fifteen crores and there should  $b_e$  a proper way of ; Indians lived on a meagre income of two implementing it or of giving a concrete nas a day. When we have accepted a cialist society as  $^\circ$ ur goal, is it not our Before ourselves.

Sir, this Bill is no doubt agitating the minds of many. It has also been said that a propaganda has been carried on that it is going to affect the poorer agriculturists, that even the one or two acres of land that they now possess will be taken away by the State. This propaganda has been carried on not by the Swatantra Party alcne, but even some Swatantra elements in the Congress are carrying on this propaganda.

SHRI LOKANATH MISRA (Orissa): Because they have understood it already.

SHRI MULKA GOVINDA REDDY: In my own election when I contested to the Constituent Assembly in Mysore State, a prominent Congressman who contested against me was carrying on this propaganda, saying that the land that a poor peasant owned would °e distributed if the Socialist Party was elected to the Constituent Assembly. This Bill does not provide any such power to the Government\* All that it says is that land being a State subject, the State should have the power to legislate to bring in land reforms so that the tiller of the soil is put in possession of the land and when the producer produces, he should have the benefit of his produce and he should not be any more exploited for the benefit of the landlord either in the village or in the town.

Mr. Chairman, by clause 3 we are amending the Ninth Schedule to Hie Constitution, that is—

" \_\_ after entry 20 the following entries shall be added, namely:—"

and another 124 enactments are fo be included in the Ninth Schedule. Tlie legislation that was enacted in Kerala was struck down by the

Supreme Court and by the High Court of Kerala. The landireform Acts that have been passed by the different States should n'ot be struck down for any reason. That appears to be the purpose ol this clause 3. J agree that it is a very laudab'e proposition. I agree that the land reform enactment? that have been passed by the different States should not be struck down for some reason or the other, and the purpose for which these land legislations were enacted should not be deterred. So I agree that this enabling clause is necessary to see that these Acts are not struck down and they are implemented immediately We should also see that this matter goes to the Select Committee anr<sup>1</sup> these enactments are properly scrutinised. It should have been the duty of the Law Minister, while moving this amending Bill for *Xmr* acceptance. to give a gist of some of the Acts that are now going to be included in the IX Schedule. As was ably pointed out by Mr. Pathak, the Bombay legislation under entry 68 was struck down by the High Court of Bombay It also stated that the State legislature had exceeded its competent limits.

SHRI G. S. PATHAK: Struck d'own by the Supreme Court.

SHRI MULKA GOVINDA REDDY: Yes, struck down by the Supreme Court. It also stated that the State legislature had exceeded its legislative competence. When the Supreme Court, the highest court of the Iand, struck down a legislation of a State legislature and said that it had exceeded the limit, the question is why ther it would be proper for us, by this amendment, to validate the illegal law. I could have understood if they struck down a legislation which was in the competence of the State legislature and it would have been neeessary for us to validate such laws. But here is a case where they had exceeded their legislative competence. So this is a matter which requires proper scrutiny. I have no

doubt that when this question goes before the Select Committee, they will properly scrutinise all the State legislations and, if they feel some amendment is desirable, they would advise the State Governments to amend their Acts accordingly.

MR. CHAIRMAN; Are you likely to take much more time?

SHRI MULKA GOVINDA REDDY: I will take another five minutes.

Mr. Chairman, under article 39(c) it is stated:

"that the operation of the econo-mie system does not result in the concentration of wealth and means of production to the common detriment;".

After having established our independence for the last sixteen or seventeen years, this particular article is implemented more in the breach than in its acceptance. Concentration of wealth is now going on in fewer and fewer hands. The rich are becoming richer and the vast masses of the people are becoming impovershed. It does not bring credit to any country if more than 75 per cent, of its population live on a meagre sub-standard income whereas a few rich people roll in luxuries. Should we, when we have accepted a socialist society as our goal, allow such a situation fo continue and flourish? Is it not our duty to see that the economic system, which works as an oppressive force on the poorer sections of the people, should be d'one away with. I, therefore, plead, while I agree that this amendment is necessary, to make the tiller of the soil owner of the soil and give content to him, content to the freedom that he got, otherwise freedom means nothing.

Sir, while we are fixing a ceiling 'on the land holdings, in effect it becomes fixing a ceiling on the income of peasants in the different States in the rural areas. Why should he be

[Shri Mulka Govinda Reddv.1 discriminated against a person who lives in the urban areas, the big industrialist, the big banker and the big financier? It is absolutely necessary, without any loss of time, that this discrimination should be done away with and the ceiling on income of every person, whether he is in a village tor in a town or in a metropolitan city like Bombay or Calcutta, should also be fixed. Otherwise it will be a mockery. The socialist society that we want to achieve will have no meaning and no content. It will be befooling the public. I, therefore, conclude my speech with a quotation from the "Dem'ocratic Socialism" by Shri Asoka Mehta: -

"The social order around us is thoroughly unjust, is morally reprehensible. That there should be conditions that produce a few rich and many poor, wherein the few are permitted to live a life of luxury while the milli'ons are denied the elementary needs of life; that workers should be unemployed while factories remain idle, \*where wealth accumulates and men decay'-these are aspects of a situation that throw up a moral challenge to all men of conscience. Surely, that a man of property should exploit his fellowmen, though tout of their sweat and blood and tears he should mint his profits and live the life of slothful ease, is a situation that sears the conscience of man."

Thank you.

SHRI A. D. MANI (Madhya Pradesh): Mr. Chairman, Sir, I rise to give, what I may call, very qualified and very limited support to the main provisions of the Bill. The previous speaker, Mr. Mulka Govinda Reddy, referred to the socialist goal which Mr. Asoka Mehta has placed before the country. I do not believe, Sir, in concentration of wealth either in urban or in rural areas. But I felt that a complicated Bill of this character,

dealing with 124 enactments 6hould have been sent for circulation.

My hon. friend, Mr. Pathak, in his speech, which was a very valuable contribution to the debate, pointed out that some of these Acts which are sought to be included in the IX Schedule of the Constitution as brought forward in clause 3 of this Bill have been struck down by the Supreme Court as ultra vires. The Deputy Minister when he piloted the Bill did not mention the Bombay Act of 1958, entry 68 'of the Schedule, as is proposed to be enacted in this Bill. The Supreme Court has held that the Bombay legislation was a colourable piece of legislation which sought to deprive the person concerned of the legitimate compensation which was due to him. Sir, personally I feel, therefore, that the Bill should have been sent for circulation and public opinion elicited thereon.

### [THE DEPUTY-CHAIRMAN in the Chair.]

Personally, I do not like individual Acts of State Legislatures to be included as a part of our Constitution. If some of these Acts have been defective and have been pointed out to be defective by the Supreme Court and other courts of judiciary in the country, they should be sent back to the State legislatures for amendment, if necessary. I would like to raise some broad issues in regard to the question of land reforms and the fixation of ceilings. I may recall here that the Congress Party has been almost the first among the political parties in this country to give its attention to the need for land reforms; though individual writers and thinkers had been pointing out the need for these reforms much earlier to the Congress, but it was the Congress, as a party, which in its Agrarian Reforms Committee, went into the question of land reforms. The Congress Agrarian Reforms Committee recommended that an economic holding should be determined regionally by an appropriate authority according to the following

principles: The first principle was that it must afford a reasonable standard of living. The second principle was that it must provide full employment to a family of normal size and at least a pair of good bullocks. The third principle enunciated by the Committee was that it must have a bearing on other relevant factors peculiar to the agrarian economy of the region.

Constitution

The Planning Commission in the First Five Year Plan, at page 184, laid stress on one point, namely, that cultivation and management holding held by an individual should conform to the standards 'of efficiency determined by law. Madam, in all these Acts which have been sought to be validated under clause 3 of the Bill, I am certain that the principle enunciated by the Planning Commission in regard to the determination of the efficiency of the production has not been followed. When that is the case, I think the Select Committee should call all persons affected by these 108 Acts to give their evidence before the Select Committee because all these Acts are sought to be validated by a Constitution Amendment.

The second point I would like to mention is that in all these matters of land legislation, we have to go by what I may call 'considered legal opinion'. A Sub-Committee was appointed by the Supreme Court Bar Association to go into the whole matter and the Submade Committee the following recommendations—I quote some of those recommendations:-

"The Committee takes the view that the power under Article 31B is to be exercised sparingly as it prevents a challenge on the ground of infringement of fundamental rights. The Committee takes the view that the inclusion of Bombay Land Tenure Abolition Laws (Amendment) Act, 1958 being Bombay Act LVII of 1958 under entry 68 is particularly open to objection on the score of propriety in that the Supreme Court has pronounced

upon the Act as a piece of colourabla legislation."

The Sub-Committee goes on to point out:

"The Committee has therefore reached the following conclusion\* namely, (a) that it is not appropriate to change the Constitution so often, (b) that it is improper to put beyond challenge such a large number of Acts even to secure agrarian reform and (c) that the inclusion of the Bombay Act imder entry 68 is particularly objectionable in view of the judgment of the Supreme Court".

I have quoted therefore the opinion of persons who are qualified to pronounce a judicial opinion on the subject. The Supreme Court Bar Association feels gravely disturbed about the implications of the Bill. I would suggest to the Select Committee that apart from examining all those who are going to be affected by this Bill, they should also go into the question of efficiency of production of all these areas which means that economists will have to be called into consultation, to give their opinion on what is an efficient holding, apart from the question of regional holding.

In this connection, I would like to say that there is widespread apprehension that the ryotwari system should not be lightly disturbed at the present stage. I may recall here that it was Sir Thomas Monroe who sponsored the ryotwari system in our country and who felt that the peasant form of proprietorship which was obtaining in France at that time and later on should be introduced in this country. The ryotwari system has done fairly well and when we seek to disturb the ryotwari system, we should also seek to ensure that agricultural production will not suffer by legislation. I know that those who look at it from an ideological point of velw might say that a f?ir and even distribution of land is neeessary and that

[Shri A. D. Mani.] steps should be taken to see that there is no concentration of land holdings. The Madras Act in particular has gone to the extent of prohibiting even the acquisition of land by will or inheritance How far ail these changes are going to affect the agricultural production we have to see. I have another apprehension, namely, that because of the exemption which has been given to the sugar plantations under the various Acts which are sought to be validated under clause 3 of the Bill—the sugar plantations and the tobacco plantations are sought to be exempted from land ceilings-will there be a diversion of the lands now used for crops to sugar and tobacco cultivation? If there is such a diversion, it wiH affect the agricultural production. I therefore feel that this Bill has to be scrutinised very carefully and in regard to clause 2 of the Bill I feel that a case exists for exempting xyotwari lands altogether from the definition which means that the substance and the basis of clause 2 of the Bill is knocked off.

I also feel that when the emergency is in force in this country, the Government should bring forward any constitutional amendment of a controversial character. .There has not been, so far as I can see, any constructive thinking, about what is an economic agricultural holding in our country. It varies from State to State and we would not like to have these divergencies of opinion in regard to economic holdings. I therefore feel that the Select Committee should examine all matters connected with this Bill very carefully. Personally I would have welcomed such a legislation to be brought in after the next General Elections. After it has been placed as part of the election programme of the Party concerned which seeks to sponsor it, this Bill should have been brought forward. I hope therefore that the Select Committee taking into view that the elector has not been iully consulted, would ascertain competent legal opinion on the subject before enacting this Bill.

SHRI GOPIKRISHNA VUAIVAR-G.IYA (Madhya Pradesh): I rise to support the main principle of the Bill and also support that it be referred to a Joint Select Committee. A great propaganda is being made and some of the Opposition Parties want to make it into a great agitation also that in this Bill something new is being enacted and that the small peasant is being liquidated. This propaganda is entirely wrong and a great fraud on the small peasant. I do n'ot say that this Bill cannot be improved. Keeping in tact its main purpose it can be and should be improved and that is why it is being sent to the Joint Select Committee. Therefore some persons who may criticise a little here and there are welcome to criticise it but the motive 'of outright critics is nothing except their reactionary outlook to safeguard the vested interests of big landlords under the garb of small peasant proprietors. Madam, the Swatantra Party, I think stands for all big interests and the leader of that party has said that this is going to be a black day for the Indian peasants.

SHRI LOKANATH MISRA: Will the hon. Member please give me the definition of ryotwari?

SHRI GOPIKRISHNA VIJAIVAR-GIYA: Let me proceed with this point now, I will come to that later. He said the Government was rushing with this new law which would make this the black day for the Indian peasants. Madam, this is not any new law, for the Congress Party had already laid it down in its election manifestos and other declarations that we in that party want land reforms and the State Legislatures have been legislating for land reform for the last many many years. Now due to two decisions of the Kerala High Court and one decision of the Supreme Court, some loopholes in law and in articles 31A and 3'1B have heen found out in the matter of the definition of the word "estate." Therefore, naturally, the loophole or the definition of the word should be rectified. This is the only

ment) Bill. 1963

purpose of this Bill. It is not as if some poisonous idea had crept into the mind of the Congress Government that it is rushing with legislation and conspiring against the small peasants. I would say the critics are the enemies of the small tenants and the tillers. for they want to deprive them of the advantages of this new era of land reforms.

SHRI LOKANATH MISRA: That will be seen later.

SHRI GOPIKRISHNA VIJAIVAR-GIYA: Sometimes these critics say that the Congress Government is carrying the country to communism. I would rather like to say that these very critics by their opposition to land reforms and their advocacy of the cause of the big landlords as against the ceiling laws, are really bringing communism nearer by their selfish and narrow outlook. Madam, I remember having read many years back an article by some great American who had toured Southeast Asian countries and China and other countries for studying the reasons why communism was growing in those areas and he wrote that the new Indian Government should take up redistribution of land by parliamentary legislative methods and not allow big landlords to keep large holdings. That was that American's view. Only that way can social justice and democracy survive and the threat of communism disappear. It seems all these critics are like blind people and are not reading the writing on the wall or the call of modern times for social justice in the matter of landed property.

Madarn, the purpose of this Bill is to correct some loopholes, to correct the definition of the word "estate" and thus secure the validation of all the land reform enactments of all these States. If there is any defect still left in the Acts of the States, then it will be the duty of tho?e State Legislatures to further amend their enactments.

Madarn, some critics have said that this blanket validation of a large list of some 123 Acts which is now being done proper. They

should not be surprised by this long list. The very fact that this list ia long shows that on account of this interpretation of one single word, so many useful laws of the States are likely to be affected. There was the fear of a blanket invalidation of all these laws. Therefore, this blanket validation of all these laws has got to be done. The purpose is only one, namely, to save these land reforms, in the interest of the small peasants and the tillers. Although the Ust may appear a big one, this is the only purpose of the Bill.

Madam, critics like those of the Swatantra Party here, and others, had once espoused the cause of the small peasants for whom the Congress had always stood. Actually these friends rose to prominence because of the small kisans, but now they have become the enemies of the small kisans, of the small peasants. They remind us that the Congress will have to face the elections in 1967. But we peopie have never concealed our desire to have land reforms. It was there in our election manifesto. Our Party had faced the electorate with that manifesto. When these critics go to the electorate with their fraudulent propaganda, we shall face the electorates with truth and social justice as our main principles.

The critics are harping on the sanctity of the Constitution. But I submit that the Constitution is made in order to serve the people; the people are not made to serve the Constitution. Moreover, we have to amend the Constitution because we cannot allow all our efforts at land reform of the last fifteen years, and our efforts for social justice to go waste, on account of a single defect in the definition of a word. This is in no way any disrespect of the courts tar of the judiciary, or even of our Constitution itself. I fully support clause 2 of the Bill and say that it should be applicable to ryotwari lands or any land held or let for purposes of agriculture or for purposes ancillary thereto. With these words, Madam, I support the motion.

भी शीलभद्र याजी (बिहार) : महोदया, संविधान १७वां संशोधन विधयक जो हमारे साथी विधि उप मंत्री श्री बिब्धेन्द्र मिश्र जी ने संयुक्त प्रवर समिति में रखने के लिए ग्राज उपस्थित किया है मैं उसका स्वागत करता हं भ्रीर उसकी ताईद करता है । हमारे कुछ पूर्व वक्ताग्रों ने वतलाया कि इस तरह की परिस्थित क्यों ग्राई कि इस तरह का विधेयक सरकार को लाना पड़ा । बहुत से लोग, खासकर जो प्रतिगामी लोग हैं, राजा-महाराजा या पूंजीपतियों के जो एजेन्ट हैं, उनकी तरफ से यह दहाई दो जाती है कि बारबार संविधान में संशोधन लाने की ग्रावश्यकता नहीं है। यह संविधान जो हमारे संविधान विशारदों ने बनाया है, कोई मनुस्मृति नहीं है, गीता नहीं है, कुरानशरीफ़ नहीं है . . .

श्री विमलकुमार मन्नालालको चौरडिया (मध्य प्रदेश) : हम तो वही मानते हैं ।

श्री शीलभद्र याजी: ग्राप मानते होंगे। जिस वक्त इस संविधान की रचना हो रही थी, उस वक्त जो हमारी मौजूदा गवर्नमेंट है, उसकी कांग्रेस पार्टी ने कराची कांग्रेस म्रिधिवेशन के बाद स्वर्गीय श्री कुमारप्पा के नेतृत्व में एक भग्नेरियन रिफार्म कमेटी बनाई थी। उस वक्त कांग्रेस पावर में नहीं आई थी, शक्ति में नहीं आई थी, और उसमें यह तय हुआ था कि हम किस तरह से भिम सुधार करें. कानून बनायें भ्रौर बनाने के बाद जो जमींदार है, सामन्तशाह हैं, जो बड़े बड़े किसान हैं भौर जो हजारों एकड़ के मालिक बन बैठे हैं, जिन्होंने कभी जमीन नहीं देखी, जमीन नहीं जोती, जो जमीन के मालिक बन बैठे हैं, उनसे कैसे जमीन लेकर उन किसानों को दिलाई जा सके जो जमीन तो जोतते हैं मगर जमीन के मालिक नहीं है। ग्राज हम देखते हैं कि भिन्न भिन्न प्रान्तों में जमीन के मालिकों को ग्रलग भलग नाम से पुकारा जाता है; जो इस तरह से बोगस जमीन के मालिक बन गये हैं, उन्हें महाराष्ट्र में खोत कहते हैं, कहीं इन्हें माल-

गुजार कहा जाता है, कहीं उन्हें इनामीदार कहा जाता है, कहीं इन्हें रैयतवार कहते हैं, कहीं इन्हें जागीरदार कहते हैं श्रीर विहार में इन्हें बकात कहते हैं। इस तरह से ये लोग तरह तरह के नामों से पुकारे जाते हैं। हमारी सरकार ने समय के मुताबिक यह घोषित किया है कि देश में एक समाजवादी सरकार की स्थापना होगी ग्रीर जब समाजवादी सरकार बनती है, तो जनता की जो पैदायश ग्रीर वितरण की चीज है, जो मेन प्रोडक्शन है, उस पर समाज का अधिकार होता है। श्राज थोड़ी सी जमीन निकलती है, तो चिल्लपों मचने लगती है। हमने देश से जमींदारी प्रया को खत्म कर दिया ग्रौर बडे बडे उद्योगों का राप्टीवकरण कर दिया है भ्रीर एक ऐसा भी समय आ रहा है, जब हमें अपने मौजदा संविधान में मौलिक परिवर्तन करने पडेंगे । म्राज देखने में यह म्राता है कि जो निहित स्वार्थ के लोग हैं, वे १७वें संशोधन से ही घबडा रहे हैं ग्रीर यह नहीं समझ रहे हैं कि समय का प्रवाह ही ऐसा है कि जब समाजवाद की गाडी चलेगी तो संविधान में तरह तरह के मौलिक परिवर्तन करने पड़ेंगे, उस संविधान में रेडिकल चेन्जेज करने पडेंगे । हम यह समझते हैं कि हमारे सर्वोच्च न्यायालय ने, उच्च न्यायालय ने, हमारे कुछ कानुनों में खामियां बतलाई हैं ग्रीर कहा है कि वे संविधान के मुताबिक नहीं हैं और फिर हमको पार्लियामेंट में श्राना पड़ता है । यह उनका कार्य है कि वह हमें बतलायें कि इस कानून में यह कमी रह गई है, यह गलती रह गई है। लेकिन इसके साथ ही हमारे पूर्व वक्ता ने यह कहा कि शिड्युल में इतने कानून दे दिये गये हैं, ला-विशारद श्री पाठक साहब भी श्रांति में ब्रा गये हैं। मगर वे भी समय के मुताबिक नहीं चल रहे हैं और उन्हें भी शिकायत हो रही है कि इस बिल के बारे में सुप्रीम कोर्ट क्या बोलेगा। इस तरह से उनके दिमाग में तरह तरह की भ्रान्ति पैदा हो रही है। कुछ विरोधी लोग हैं, स्वतंत्र पार्टी के लोग हैं ग्रौर कुछ रिऐक्शनरी लोग हैं, जो इस विधेयक का

विरोध कर रहे हैं। लेकिन इसके साथ कुछ कानुनी विशारद लोग भी हैं, जो कानुन की बाल की खाल खींचते हैं, मगर समझते नहीं हैं कि समय के मताबिक कैसे चलना चाहिये। इससे पहले सभी राज्यों में जितने कास्तकारी कानून थे, उनमें संशोधन हो गये हैं, सीलिंग मादि के भौर जो जमीन जोतने वाले हैं वह उनके मालिक बन गये हैं, इसमें उनको कुछ श्रापत्ति हो गई है कि यह कानून की दृष्टि में रहेगा या नहीं रहेगा।

Constitution

भो लो**क्तनाथ मिश्र**ः क्या ज्यादा विद्या ही उनको रिएक्शनरी बनाती है?

थी शीलभद्र याजी: मैडम डिप्टी चेयरमैन, एक बार लेनिन ने कहा था कि इंटेलेक्चुग्रल लोग बड़े खतरनाक होते हैं। तो जो इंटेलेक्च् ग्रल होते हैं, वे वड़े खतरनाक होते हैं ग्रीर कोई ग्रन्छा काम करने में जितना ये रुकावट डालने वाले हैं, उतना कोई नहीं है ।

SHRI LOKANATH MISRA: "Now you have come out with the truth. That is the trutE.

## श्रो विमलकुमार मन्नालालजी चौरहिया: उससे ग्रापका कोई वास्ता है या नहीं?

THE DEPUTY CHAIRMAN: It is one o'clock now. The House stand\* adjourned till 2.30 P.M.~

> The House then adjourned for lunch at one of the clock.

The House reassembled at half-past two of the clock, [THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.]

श्री शीलभद्र याजी : माननीय वाइस चैयरमैन महोदय, संविधान का जो १७ वां संशोधन है उसकी उपयोगिता ग्रीर ग्रावश्यकता पर बोलते हुये मैंने यह कहा था कि हमारे श्रद्धेय साथी पाठक जी को जो एक ग्राशंका हुई कि नवे शैड्यूल में, जितने काश्तकारी

भ्रौर भृमि सुधार के कानुन बने हैं, उनका जो समावेश है भ्रौर उन्होंने जो यह कहा था कि जितने ये काश्तकारी कानून या भिम सुधार कानन हैं, सब का अध्ययन होना चाहिये और जो हमारी संयुक्त समिति बैटेगी उसमें सभी वातों पर वात करनी चाहिये, तो उनकी यह मांग सही है, लेकिन उनकी जो ग्राशंका थी ग्रौर जिस तरह से वे कानून के विशारद हैं, उस तरह से सभी राज्यों में ऐडवोकेट जनरल हैं, कानून मंत्री हैं, जिन्होंने स्वयं को देखते हुये ग्रौर डाइरेक्टिव प्रिसिपुल ग्राफ स्टेट पालिसी जो है, उसको देखते हये ग्रौर उसको विचारते हुये जितने काश्तकारी ग्रीर भूमि सुधार के कानून बने हैं, उनको देखा है श्रीर यह बात सही है कि जो खामियां हुई, जो त्रुटियां हुईं, उसमें हमारे जो सुप्रीम कोर्ट ग्रौर हाई कोर्टके जजेज हैं, उनको मदद देने के लिये ग्रीर फिर इस तरह की ऐसी परिस्थिति संविधान के जरिये से न ग्रा जाय, तो उनको मदद देने के लिये जितने हमारे भूमि सुधार के कानून हैं उनको ६वें शैड्यूल में रख दिया है जिससे जो हमारी भूमि सुधार की नीति है वह चलती रहे। इसलिये इसमें किसी को ग्राशंका करने की म्रावस्यकता नहीं है। "इस्टेट" शब्द की डेफिनीशन के चलते हमारी सुप्रीम कोर्ट ग्रीर केरल हाई कोर्ट को जो ग्रार्टिकिल १४, १६ और ३१ का उल्लंघन मालूम पड़ा भ्रौर उन्होंने जो फैसला किया भौर उन तमाम चीजों को रद्द किया, तब यह महसूस करना पड़ा हमारी सरकार को कि इसमें इस तरह की व्यवस्था कर दी जाय भौर उसके साथ साथ चंकि रोज संविधान में बराबर तरमीम न इसलिये उन्होंने उसकी व्याख्या करते हुये, उसकी डेफिनीशन को समझाते हुये, ऐसा किया है। जहां रैयतवारी सिस्टम है भौर उसके साथ जो जमीन परती पड़ी हुई है, वेस्ट लैंड है या जो हमारे जंगलों में बहुत सी ज़मीन परती है और खेती के लायक है, या जैसे बहुत लोग मकान बनाते हैं, तो उसके झागे

श्रीशलभद्र याजी वीछे २५ बीघा जमीन मार्डेन के लिये छोड़ देते हैं ग्रौर कहते हैं कि किचेन गार्डेन करेंगे श्रीर वह किचेन गार्डेन होती नहीं, तो इन सब का समावेश कर देने से हम समझते हैं कि हम जो संविद्यान में संबोधन कर रहे हैं उससे हाई कोर्ट श्रीर सुत्रीम कोर्ट के जजों को सहायता मिलेगी। जिस तरह से हमारे काननों की बाल की खाल खींची जाती है भ्रौर सुप्रीम कोर्टमें भ्रौर हाई कोर्टमें जो बड़े बड़े कानन के विशारद हैं, वे जिस तरह से कानन की ध्याख्या करते हैं उसके मुताबिक हमारे जज लोग उसका फैसला करते हैं। इसलिये भविष्य में इस तरह की कोई गडबडी न हो, उसके लिये यह उचित समझा गया कि ग्रव तक हमते जितने भूमि सुधार के कानन बनाये हैं, काश्तकारी के कानुन बनाये हैं, उनका समावेश नवें शैड्यूल में कर दिया जाये। इसलिये यह बहुत मोजं है भौर इस तरह का संविधान में संशोधन होना चाहिए।

भव सवाल यह उठता है कि बाहर इसके लिये बड़े बड़े प्रदर्शन हये हैं । मुखालिफ पार्टी के कुछ लोग ऐसे हैं जिनको हमारे भूमि सुधार कानुनों में विश्वास नहीं है। वे समझते हैं कि हम राजा महाराजाओं के यहां से आये हैं। जिनके पास सम्पत्ति भी नहीं है, वे भी समझते हैं कि हमें इस तरह का ग्रिघिकार है। वैसे जैसा मैंने शुरू में कहा था, हजारों एकड़ जमीन रखने वाले लोग हैं जिन्होंने कभी जमीन की सुरत नहीं देखी है, कभी हल नहीं चलाया है, लेकिन वे जमीन के मालिक बने बैठे हुए हैं और उनका इस तरह का प्रचार हो रहा है कि भारतीय सरकार साम्यवाद के रास्ते पर चल रही है. कन्युनिज्यके रास्तेपर जा रही हैं। मैं समझता हं कि वे कम्यनिज्म श्रीर साम्यवाद की परिभाषा भी नहीं जानते हैं। हमारी सरकार को जो फूल फ्लेज्ड समाजवादी

सरकार बनना चाहिये, अभी उस और हम चल रहे हैं और उसकी भी स्थापना नहीं हुई है। मैं यह भी समझता हं कि २०० क्या ५०० वर्ष में भी सोबियट रूस कम्य्निस्ट स्टेट नहीं बन सकेगा, क्योंकि यह कहा गया है कि जो राष्ट्र कम्युनिस्ट स्टेट बनता है, वह खत्म हो जाता है। "The Stat shall wither away" यह मार्क्स की भविष्य ग्राज हमारे स्टब्चेव भी कहते हैं कि वे कस्युनिज्य ला रहे हैं, लेकिन कम्युनिज्म ग्राने वाला नहीं है। यह मार्क्स की भविष्यवाणी थी कि जब सारी दनिया में समाज**ादी सरकार बन जायेंगी.** सोशनिस्ट गवर्न मेंट वर जाये ती. उस वक्त हो सकता है कि स्टेट की जरूरत न पड़े, पूलिस की जरूरत न पड़े, फीज की जरूरत न पड़े, लेकिन उस परिभाषा को न समझते हुए वे कहने लगते हैं कि वह सब जमीन ली जायेगी और सरकार को ग्रधिकार नहीं है। यदि हम समाजवादी सरकार भी बनायेंगे तो जो समाजवाद की पूरी परिभाषा समझने हैं, उनको यह पता है कि यह जमीन और जायदाद और जितने कल-कारखाने हैं, उन पर समाज का नियंत्रण होगा श्रीर सम्पत्ति का उचित वितरण होगा, लेकिन धभी वह फेज नहीं श्राया है। वह क्षेत्र भी धाने वाला है भीर उसमें कम्युनिज्य का हवाला देने की जरूरत नहीं है। अभी तो हम लोकतंत्र **पद्धति के द्वारा समाजवाद के** रास्ते पर जा रहे हैं, लेकिन यह खुबी है, हमारी सरकार की उसने पहले ही सोच लिया था धौर विचार लिया था कि जो जमीन के जोतने वाले हैं, वह श्राज जमीन के मालिक बने नहीं हैं। इसलिये इस तरह की भूमि सुधार धीर काश्तकारी कानुनों में तरमीम ला करके हमने सभी राज्यों में यह कोशिश की है कि जो दस दस बीस बीस हजार एकड़ जमीन रखने वाले थे, जो जमीन बकास्त बना कर रक्खें हुए थे, जो खेती नहीं करते थे, उनसे फालत जमीन ली जाय । एग्रीकल्चरल

Constitution

प्रोडक्शन बढाने के लिए, समाज में ग्राधिक नियंत्रण करने के लिये भ्रीर जो जमीन जोतने वाले लोग हैं, जो भूमिहीन किसान हैं जो एग्रीकल्चरल लेबरर हैं, उनकी भलाई की दृष्टि से यह संज्ञोधन लाया गया है। मैं समझता हं कि हमारे देश में जो यह चाहते जल्दी से जल्दी हमारी खेती में पैदावार बढ़े ग्रीर जो जमीन जोतने वाले हैं उनके साथ न्याय हो. वे चाहे किसी पार्टी के हों इसका समर्थन करेंगे। हमें ताज्जुब होता है कि स्वतन्त्र पार्टी में बहुत से ऐसे लोग हैं जो न राजा है और न महाराजा हैं, फिर भी वे इसका बिरोध करते हैं। उनको में यह बताना चाहता हूं कि अमरीका, इंगलैंड और युरोपियन कंट्रीज़ में जो बड़े बड़े युंजीपति थे, उन्होंने ही भूमि सुधार का कानून बनाया और फ्यडेलिज्म और सामन्त्रज्ञाहो को खत्म करने में वहां पूंजीपतियों ने सब से **पहले हाथ ब**ङ्मया । इसलिये में समझता हं कि उनको भी सोचने की जरूरत है कि यह कम्युनिज्म का होश्रा समझ कर, यह समाजवाद का हीग्रा समझ कर वे जा हमारे भमि सुधार के कानून श्रायें, उनकी मुखालिफत न करें। जो हमारी जनता है, जो गरीब लोग हैं, जिनको हम जमीन देने जा रहे हैं, उनके बीच ं में उनको भी जाना है, यदि उनको ध्रपनी राजनैतिक पार्टी चलाना है। इसलिये यदि यहां वे कुछ बात करें भीर वहां कुछ बात करें, यह उचित नहीं है, श्रीर उनकी श्रमल बगल में जो एक दो राजे महाराजे बैठते हैं, उनको सहानुभृति न दिखला करके जो यह संविधान में संशोधन भाया है, इसको उन्हें मानना चाहिये । स्रभी यह सवाल आया स्रौर पहले हमारे प्लानिंग कमीशन ने इस तरह की बात की थी कि बहुत सी जमीन इस्टेट के नाम पर पड़ी हुई है, इस्टेट के नाम पर टी गाडेंन हैं, गन्ने की खेती होती है, धीर इसी तरह से जंगलों में जो वेस्ट लैंड पडी है, बह इंडस्ट्रियल प्लांट लगाने के नाम पर लोगों के कब्जे में है। सारे हिन्दस्तान में जमीदारी खत्म हो गई, लेकिन हमारे टाटा

की ऐसी जमीन सारे देश में बेकार पड़ी हुई है। उन जमीनों में न कोई इंडस्टियल प्लांट बनता है ग्रीर न कोई मकान बनता है, लेकिन वे उसको भ्रपने पास रखे हुए हैं। यदि वे उसको श्रपने पास रखे ही रहते तो ठीक था. लेकिन वे उसको लाखों रुपये में बेच कर दूसरों को दे देते हैं। इस तरह की जितनी बेस्ट लैंड थी या इंडस्टी के लिये जो जमीन अपने पास रखें हुए हैं या मकान बनाने के नाम पर फालतू जमीन रखें हुए हैं, उस जमीन से ये जो खेती करने वाले लोग हैं, उनका कुछ कल्याण नहीं होता है। इसलिये बार्टिकल ३१ में जो उद-क्लाज हमने जोड़ा है, उस क्लाज़ को जोड़ करके ऐसी सारी जमीन का समावेश किया गया है, चाहे वह जंगल के नाम पर हो चाहे ऐग्रीकल्चरल लेवरर के नाम पर हो । जो इसमें व्यवस्था की गई है वह सही है, वह बाजिब है और मैं समझता हं कि हमारे कुछ सदस्य लोग जो श्रभी समाजवाद के नाम से घवड़ाते हैं, उनको घवडाना नहीं चाहिये । ग्रगर हम सही मानों में समाजवाद की गाडी चलायेंगे तो फिर उनको ग्रीर ग्रागे के लिये भी तैयार होना चाहिये । सवाल ग्राया कि देहातों में तो हम सीलिंग फिक्स करते हैं लेकिन ग्रर्वन एरिया में ऐसा नहीं करते हैं; लेकिन जो बड़े बड़े पंजीपति हैं, जो बड़े बड़े कल-कारखाने के मालिक हैं, उनसे १०० रु० के पीछे करीब ६० रु० टैक्स के रूप में लेते हैं भीर इस तरह से हम यह भी कर रहे हैं। यह भी जरूर है कि हम बराबर अपनी सरकार को कहते हैं कि जो बैक्स हैं ग्रीर जो बेसिक इडस्ट्रीज है, उन सब का राष्ट्रीयकरण होना चाहिये, लेकिन वह धीरे घीरे होगा। चूंकि हम लोकतंत्रीय पद्धति से चल रहे हैं, डंडे के जोर पर नहीं चल रहे हैं-शीर सारी दुनिया में जो समाजवाद के प्रेमी हैं उनको इसी पढ़ित पर चलना होगा जिससे कि किसी को तकलीफ नहीं हो-इसानिये यह सब धीरे धीरे होगा ग्रीर उनको घवडाने की जरूरत नहीं है [श्री बीलभद्र याजी]
जो स्वतन्त्र पार्टी के लोग हैं और हमारी
पार्टी में भी, हमारे ग्रुप में भी कुछ लोग हैं,
जो कि ऐसा नहीं चाहते हैं, लेकिन जिस तरह
से हमारे माननीय सदस्य विरोध कर रहे हैं
उस तरह की बात कांग्रेस में नहीं है, जो कुछ
भी हम लाते हैं, उसका हम पालन करते हैं,
फिर भी उन्हें इसके लिये तैयार होना चाहिये
कि एक इंच जमीन भी किसी की नहीं रहेगी,
सारी जमीन समाज की होगी, सरकार की
होगी और हमें उस दिन की प्रतीक्षा करनी
चाहिये।

यह तो मामूली सा संशोधन है और मैं समझता हूं कि हमारे मौजूदा संविधान में मौलिक परिवर्तन करके—कम्पेनसेशन के एक एक क्लाज को ले करके देखना है और समाजवाद के रास्ते में जो क्लावटें हैं उनको दूर करना है—हमें समाजवाद को मागे चलाना है। तो इसमें मौलिक परिवर्तन करने की आवश्यकता है और तभी, जैसाकि हमारे माननीय गोविन्द रेड्डी जी कहते हैं कि इस तरह से समाजवाद सौ वर्ष में होगा, बहु बात नहीं रहेगी और दस वर्ष में समाजवाद की स्थापना होगी। यह मेरा निवेदन है। इन शब्दों के साथ जो संशोधन आया है, उसकी मैं तहेदिल से ताईद करता हं।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have got the names of seven hon. Members who still want to take part in this discussion. I would therefore appeal to them to limit their remarks to fifteen minutes.

SHRI M. N. GOVINDAN NAIR; Mr: Vice-Chairman, Sir, I welcome th's Bill. This is meant to plug certain loopholes to enable the implementation of land legislation passed in various State Assemblies. Now, Sir, there are 123 Bills to be included. I was very much" shocked to hear certain remarks of some hon. Members. I was reminding you of the number of Bills just to show that in the various State legislatures the question of land

reforms was discussed. It was discussed in the Planning Commission and for the last ten or twelve years there was no other subject which was so widely discussed as the land re-forms. Still like Rip Van Winkie one of our hon. Members, Mr. Man<sup>^</sup> was coming up with arguments that now we should consider what an economic unit is, how production will be affected and he wanted the Select Committee to go into all the fundamentals of land reforms. I believe that is not the purpose of this Bill. The purpose of this Bill is to plug certain loopholes. This is the second time Parliament is approached to enable the implementation of land legislation. That is why I said that when we are discussing this Bill what we have to bear in mind is to see how the technical and legal difficulties that have been posed before us can be overcome. We must only see if thi3 Bill will serve that purpose or to serve that purpose if this Bill has to be amended this way or that way, that has to be done. The Select Committee should not undertake a discussion on the fundamentals of the land reforms; that is not what is expected of it. That is my first point.

Secondly I want to bring to the notice of the House that in the last ten or twelve years we have been urging for land reforms. I need not go into the earlier period but it would suffice for me to say that some attempts were being made for the last ten or twelve years for bringing land legislation. Unfortunately iwith tUX the discussions hitherto we have not been able to implement these legislations. So the Select Committee' should feel the urge of overcoming the difficulties as quickly as possible so that the benefit of the land reforms may go to the peasants.

Now, Sir, apart from these legal technicalities there are people both in the ruling party and outside who want to defeat this land legislation,, who want to prevent the implementation of the land legislation. T^^y own State, in Kerala, a land

tion was enacted in 1961. The preparation for enacting this legislation was started in 1957. There was discussion in the State Assembly and then there was discussion in the Planning Commission and before the President gave his assent it was again discussed. Then when the Communist Ministry fell and another Assembly was formed, again the Bill was reintroduced and finally in 1961 it was passed. So all the clauses in the Bill have been scrutinised several times and the Bill in its present form was moved and adopted by the Congress Ministry.

SHRI JOSEPH MATHEN (Kerala): May I ask a question please?

SHRI M. N. GOVINDAN NAIR: I have no time to yield.

SHRI LOKANATH MISRA (Orissa): You agree with him; he agrees with you. What is there to question?

SHRI JOSEPTH MATHEN: The hon. Member was stating that we should not go into the merits of the land legislation but that we should think of plugging the loopholes that may be there. But is he going into the merits of the legislation in the various States?

SHRI M. N. GOVINDAN NAIR; I was not going into the merits. I was just pointing out that no agrarian Bill was so much scrutinised as the agrarian Bill of Kerala. After that tribunals were established and 1,02,768 applications were placed before it. In 23,227 cases fair rent was fixed and in 2,589 cases the purchase price was also fixed. Now, suddenly in the Kerala Assembly repealing this Act a new Bill is being introduced. All the botheration, all the expenses, all the trouble which the peasant has undergone to get the benefit of th's Act are gone. Not only that. If the new Bill is accepted, for the next ten years or more, however quickly you may pass this present Bill here, you will

not be able to implement land legislation in Kerala. For example, in the original Act the ceiling was fixed as 15 acres and in the present Bill, which they have moved, they have brought in a new clause, whereby the ceiling seems to be 12 standard acres. It looks very attractive. From 15 they have reduced it to 12. And how do they measure a standard acre? The income should be Rs. 400. This means that before fixing a ceiling, there should be a survey made about the income from each area and each acre. I remember at the time of Maharajas there was an attempt at settlement in one district in Kerala anti it" took ten years for them to complete that work. Finally they had to give it up for the whole State. " For all outward appearances, to create an impression that the ceiling has been reduced from 15 to 12 acres an amendment is moved whereby the implementation of the ceiling will become impossible in the States.

SHRI JOSEPH MATHEN: What is the suggestion of the Planning Commission?

SHRI SHEEL BHADRA YEJEE: Your Kerala has been shown in the Ninth Schedule.

SHRI M. N. GOVINDAN NAIR: You can speak later on. Then, again, about plantations, coffee plantations, rubber plantations, tea plantations were exempted in the earlier Act. Now they are exempting the pepper plantation and areeanut plantation. That means what? Anybody who knows anything about Kerala will know that there is rarely a place where there is not either pepper or areeanut. That means you are exempting them. In a place where there are cocoanuts, there will be arecanuts also. So, indirectly through the backdoor, a new Bill has been bfought forward to sabotage the entire Kerala Agrarian Relations Act.

Then, with regard to evictions, they are changing the clause whereby it would be very easy for them to evict

[Shri M. N. Govindan Nair.] the tenants from their present holdings. I am placing these points before you so that if it is your earnest desire to speedily implement land legislation, then your attempt should be to see that the Kerala Legislature does not proceed with the Bill which they have already moved. I do not say that Parliament should intervene in the activities of any Legislature. There is a ruling Party here at the Centre and I think it is the same Party that is controlling the administration there. On policy matters it is the Party that decides and I want the Congress Parliamentary Party to take up this issue and check any further move on that Bill.

Then, during the discussion one learned Member pointed out certain legal flaws in the agrarian Act of Kerala. There may be legal flaws. But when you bring forward certain legislation with a social objective, which everyone accepts, then you cannot give tip the social objectives on the ground that there are legal flaws. What you have to do is to see how these legal flaws can be overcome without prejudice to your social objectives. If that is your approach it is all right. He said something about the royal families in connection with the definition of families. Whatever be the legal flaw in it, certain joint families were there. For example, we do not think the Cochin royal family or the Travancore royal family is a joint family. Take some other big landlord family like that. We do not treat that family in the same way as a divided family,

SHRI JOSEPH MATHEN: Mr. Vice-Chairman, we are not discussing the Kerala Agrarian Relations Bill here.

SHRI M. N. GOVINDAN NAIR: You are interested in interrupting. You kindly sit there. So, I was saying that when we brought in this Bill it was with a social objective. Looking at the Bill from that angle, this distinction, this difference between certain joint royal families and others have had to be made.

Again, with regard to compensation-it is true that a man with a small holding of 30 acres or 40 acres or 50 acres or IOO acres and a man owning lakhs of acres, for the purpose of payment of compensation, should not be treated in the same way. Legally there may be a flaw. But looking at it from the angle of social justice that differentiation was necessary. So,  $m_{\nu}$  point is that in order to suit the legal aspect of the matter you should not surrender the social objective.

Another point he raised was about plantations. He said that rubber plantations and arecahut plantations or pepper plantations . are not treated in the same way. That is why there discrimination. Well,, none of the arecanut groves or pepper groves are treated as plantations by anybody. Do the plantation laws apply there? No. So, simply because areca-nuts are grown on a larger acreage or pepper is grown on a larger acreage, it does not mean that they should get the benefits applicable to the rubber plantations or tea plantations. So, the-discrimination pointed out by the Supreme Court has to be viewed from the angle of social objectives for which all of us are striving. It can be amended in any way so that without changing the Act it may be implemented. That should be the way in 3 P.M. which the matter should be looked at, and the changes which unfortunately the present Kerala Government is trying to bring forward have upset all the peasants in Kerala, and there is a strong movement against the present Agrarian Bill which they are introducing. And this comes at a time when a large section of another group of peasants are very seriously affected. For example, for the sake of the projects the Government have to evict large sections of people from the forest region. There also their approach is not to give an equitable deal to the peasants, and when it comes to "the question of compensation, all the principles are overlooked. The Govern-

ment is trying to evict them demolishing cultivation, demolishing establishment, and all that. We are not against evicting people from the forest regions especially where the land is needed for project purposes. But when we evict them, proper compensation should be paid to them so that they may re-establish themselves elsewhere, and land has to be given for that. So on the one side there is large-scale attack on the peasants who are in these forest regions, and on the other side there is large-scale attack on the other sections of the peasants by changing the present Agrarian Act. But these two methods, instead of helping the peasants to produce more, they are putting hurdles in the way of agricultural production. This is something which we cannot afford in the present context. I hope the Government will take the necessary steps to see that, firstly, all the loopholes including even the loopholes pointed out by the learned Member. Mr. Pathak, are plugged; secondly, Government should take appropriate steps to see that the Kerala Government does not proceed with the present Agrarian Bill which it is introducing repealing the one already accepted by the Assembly there. Thank you.

SHRI KRISHNA CHANDRA (Uttar Pradesh): Mr. Vice-Chairman, I give my support to this Constitution (Amendment) Bill. As has been pointed out by others, it is simply one of series of measures for putting land reforms on a sound basis. The Congress is committed to agrarian reforms. Form time to time the Congress Government has been passing legislations to bring that into effect. But also from time to time difficulties have come in the way of their being implemented. The Supreme Court and the High Courts have pointed out certain defects and raised certain legal objections, and in order to plug all the loopholes and to remove all those diffieuHie?. this amendment to the Constitution has been brought in.

This is an amendment to article S1A and the Ninth Schedule of the

Constitution. Now article 31A(2) has been amended. That has been amended to bring the definition of "estate" into such a form that every nomenclature in the various States can be brought under it, and in the end "land" has been defined in the amended article as any land held or let for purposes of agriculture. So the definition in this clause has been made as much as possible fool-proof. As has been pointed out by our learned Member, Shri Pathak, in the Ninth Schedule a number of other State legislations have been added. The number at present stands at 20. Now after these additions of 124 or so of other legislations, the number will stand at 144. So many State legislations have been included in the Ninth Schedule. As Mr. Pathak has pointed out, there might be loopholes and flaws in them which cannot be removed by this amendment, and they have got to be looked into. I think the Select Committee will certainly go into these different Acts and find out if there are any flaws.

Another point I have got to put before you is that some hon. Member has mentioned that this is not a socialistic legislation, that this legislation would not bring in completely a socialist pattern of life. We have only taken up by this amendement socialisation of land in the rural areas. The urban area- has been left out. That objection is quite right. But this amendment of the Constitution never lays claim to it. It never lays claim that it is a legislation which will bring about complete socialisation of land in the whole countrj'. It is a legislation intended to bring to the foolproof level th^ agrarian reforms legisation which is at present undertaken by the various States and the Centre. The question of nationalising land in the urban area is a different question entirely; it will be taken up at the proper time. If we take it up at present, we might imnede the progress of construction of houses which are so much in damand in every town and in every city in the country. We find that there is difficulty in getting

[Shri Krishna Chandra.] houses, there is lack of accommodation in every city, and in Delhi we find so much lack of accommodation that people coming to Delhi, officials and others, do not find any house to live in. So this is a question which is connected with it, and if we are hasty in bringing in legislation to regulate the land in the city and to socialise it, then we will stop all this construction of houses that is going on. Of course, we should take some measures so that these people who construct houses in the cities do not make abnormal profits by way of rent or do not raise the rent to a level which cannot be borne by ordinary people. So, Rent legislation has been passed in almost all the States to control and regulate the rents of these houses. In this connection. I would like to say that in certain State legislations there are some flaws. There in the rent control legislations, they have exempted all the houses for ever, houses which will come up after a certain date. In Delhi, I find tliat there is a moratorium for five or six years. If you construct a house now, for five or six years you can charge any amount of rent but after that it will come under control. But many States do not restrict this period. They allow that owners of houses constructed after such and such year will be able to charge any rent and they will not be regulated or controlled. So, this thin? has got to be stopped. We have to curb profiteering in regard to houses in cities also.

Now, Sir, for the consideration of the Joint Select Committee and of the learned members of that Committee, I would like to submit that the Committee, while scrutinising the various Acts that have been included in the Ninth Schedule, should also see whether every State in its law has really socialised land. What ,T find is that in some of the States the legislation has got many flaws. In my own State there is a ceiling on agricul-ural land; a ceiling has been prescribed but horticulture has been left out. So, under this cover, every land-

lord, every land-owner who has got land beyond the ceiling converts it into horticultural land. He plants certain plants here and there and then it is called a garden or a grove. So, it is saved from the legislation, it ia free from the claws of the legislation. So, the Select Committee, while going into all these Acts, should see that this flaw is not left uncorrected in any of them. We find that small people who are not resourceful enough to change their holdings into horticultural lands come under th« claw of the Acts and they have to part with their lands, while people who are resourceful enough to convert their agricultural lands into horticultural lands are free from it. This should be stopped.

Another hon. Member has mentioned here that this amendment of the Constitution should not be brought by the Congress Government at present, that they should bring it forward after the general elections because at the last general elections they did not take the mandate from the people to bring in this legislation. I would humbly state for the information of that hon. Member that in the election manifesto which the Congress issued at the time of the last general election. agrarian reform was expressly mentioned and socialisation of land was included in it. So, it is nothing new. We have put before the electors what we would like to do in connection with the socialisation of land, and everybody knows that the objective of the Congress Government is to make the tiller the owner of the soil that he cultivates and we have been bringing in legislations in order to achieve that end and this is one of them which is to amend the Constitution.

With these words, I support this Bill.

SHRI LOKANATH MISRA:Mr.Vice-Chairman, since I havebeenallotted 15 minutes, I do notknow how far I shall be able to . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): DO not waste your time in prefacing. Start off.

SHRI DAHYABHAI V. PATEL (Gujarat): Learn to take more time like Shri Bhupesh Gupta.

AN HON. MEMBER: You are given more time.

SHRI LOKANATH MISRA: I was happy to listen to the hon. Shri Pathak's speech. It is really a very good indication that there are some people who are conscientious and thoughtful even in the ruling party. Previously I had the impression that any measure, whether good or bad, had to be rushed through; that was the approach of the Congress Party. But now there are conscientious and thoughtful persons to indicate to their party that these things should not be rushed through, that there should be a cautious approach to these problems, intricate as they are. I will be very happy if the Government learns something from those hon. Members.

Now, Sir, it is a curious coincidence that there have been two Yamaraj Plans. One was the Yamaraj Plan for the Ministers. Now, another has come for the peasants. The first was for the rulers and the second one is for the ruled. This 17th amendment to the Constitution has been aimed at the liquidation of the peasantry. Particularly during the Emergency, this Bill should not have been brought forward. It is a controversial issue. Government knows it pretty well that it is controversial. It is not that only the Swatantra Party says that it is controversial but a lot of people who do not belong to the Swatantra Party also oppose this measure. So, during this Emergecy this Bill should not have been brought forward at all. And now after it has been brought forward, It

slvould not only be sent to a Select Committee but it should be sent for circulation for eliciting the opinion of the people as a whole.

547 RS—3.

Sir, the Constitution was first amended in this context in 1951. That was in connection with the abolition of the zamindari. Then the second amendment in this connection came in 1955. That was for the abolition of the intermediaries and it was not objected to generally because no party in India wanted that the zamindari should continue. But now we object to this-and vehemently object to it— only because it affects the peasants, directly. After the Communist Government in Kerala saw that there was an expropriatory trend in the Government of India, they took encouragement and they brought forward the Agrarian Relations Bill which was very fortunately vetoed by the President. To compete with them, it seems, the present Kerala Government has also brought forward another Bill almost on the same pattern.

DR. A. SUBBA RAO (Kerala): Was it vetoed by the President? It was assented to by the President when it came up to him.

SHRI SHEEL BHADRA YAJEE. But the pattern is the same.

SHRI LOKANATH MISRA: Now, the Congress Government there had also brought forward a similar Bill on almost the same pattern. But it was struck down by the Supreme Court That is why as the Deputy Minister said, this Bill has been brought forward.

Now, Sir, this is a matter of principle whether we should tamper with the Constitution or not. If Mahatma Gandhi had been there, when Sardar Vallabhbhai Patel, the iron man, was there, they would not have dared to tamper with the Constitution even once, unnecessarily. After that this tampering business with the Constitution has started and endlessly continues. Within the last thirteen years they have amended the Constitution sixteen times. People feel if this Party remains in power for another thirteen years, probably there would be

[Shri Lokanath Misra.] little of the original Constitution left in it.

SHRI SHEEL BHADRA YAJEE: It is being done for the good of the society.

SHRI LOKANATH MISRA: Do not »ay that. You are doing everything in the name of the society. Everything you do is for the people. When you shield a Chief Minister, it is in the name of the people. When a Chief Minister, who did not have anything ten years back, now owns Rs. 10 crores, it is also in the name of the people. It is all for the good of the people that you are doing.

Sir, the Constitution is a charter propounded by the people of the country. It must be the paramount law. It must be something sacred, and to tamper with it for anything, any difficulty that comes in the way, is very wrong. That is very wrong in principle. We must know how to defend the sanctity of the Constitution in whose name we have taken our oath here. And what is even worse is that fundamental rights are now being curtailed. For "fundamental rights" I would give similar words. They are "essential", "primary", "original", "basic", "getting into the root of the matter". That is what fundamental rights mean. Therefore on no occasion a fundamental right should be curtailed.

It now reminds me of the old story of the Mahabharata when the old king Dhritrastra, the blind man, asked for a fond embrace of Bhima. For fundamental rights I give the simile of Bhima. King Dhritrastra did not want Bhima just for an affectionate embrace. He wanted Bhima for a fatal clasp. And that is what the fundamental rights have come to. If the rulers go on curtailing these fundamental rights, it wiH not be a fond embrace; it will be going into their fatal clasp.

SHRI SHEEL BHADRA YAJEE: You want fundamental rights to loot.

Shri LOKANATH MISRA: You have been looting all these days. We do not want to take that responsibility. That is what you have been doing all these thirteen years.

Now, Sir, the Congress Party was the first party to give all sorts of assurances, alluring promises to the agriculturists. But I have found that the latter have been always kept under illusion. Sir, for unproductive laDour a man gets a concession from tax up to Rs 3,000; he does not have to pay even a pie. Even if he is a broker who does not produce anything, he is free from income-tax to the tune of Rs. 3,000. But in the case of an agriculturist his first rupee is being taxed. He pays rent for the first rupee he gets out of his land. So, how has social justice been meted out to the agriculturist after thirteen years of this independence? Has the ruling party done anything for the agriculturist? Coming here to Parliament and making brilliant speeches does not ameliorate the condition of the agriculturist. They must do something genuine about it.

SHRI SHEEL BHADRA YAJEE: Mr. Vice-Chairman, what is the average rate of rent per acre?

SHRI LOKANATH MISRA: It is for you to find that out. I do not hold here a class on political lessons. Sir, both the previous amendments were done under the pretext of helping the agriculturist. That is why we were not opposing it. We were not opposing even the Bhoodan because that was apparently doing something for the agriculturist. Even when the Government spent thousands of rupees on Bhoodan workers per day we did not object to it only because we wanted that something should be done for the agriculturist. But nothing has been done yet for them. The slogan "socialist pattern of society" is being repeated many times. Sir, socialistic nattern of society may be the means. It is not an end in itself. I must add for the information of the hon. Member who interrupts me so often that

cannot be an end in itself. It is all meant for the welfare of the people. And if it has not served the welfare of the people, we have to throw away the socialistic pattern because it does not help in their welfare.

(Interruption by Shri Sheel Bhadra Yajee).

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Yajee, let him continue.

SHRI LOKANATH MISRA: Though he has had his say he will go on with his running commentary.

Sir, for this welfare what we need most is higher production in agriculture. And if higher production in agriculture has to come from the people, we must first give them the sense of security. The peasant must know that he owns his land, that he can do something for his land, that he can invest some money in his land, or else he is not going to put in the labour that is required for the land. It is a question of relationship between the farmer and the soil. It is not a relationship between Mr. Yajee and his government. Naturally, the farmer must be given all the assurance that is needed to develop his land. And In this context, Sir, I would give some references.

Let us take acreage into consideration. My friends, who interrupt me so often, are mistaken because in Japan and Formosa, probably the acreage per head is the minimum. The normal acreage that any family holds there is about 2, and the entire world knows that the production in Japan and Formosa Is the highest.

Dr. A. SUBBA RAO: That defeats your own argument.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Subba Rao, let him continue. Time is running out.

SHRI LOKANATH MISRA: So, Sir, it is not the acreage that yields. It is the sense of assurance that yields results. With the enormous acreage of land brought together in Russia and China, there is starvation, there is

famine. With all the co-operative farming brought about in these two countries, till today there is starvation and famine. And we would not like famine to come in here because of this land legislation and the socialistic pattern of society that is envisaged.

DR. A. SUBBA RAO: Does this legislation bring about socialisation of land or does it bring about collectivisation of land or anything of that sort?

SHRI LOKANATH MISRA: It aims at collectivisation. It i3 the Communists who are working behind the scene and it is all to their advantage, to the advantage naturally of both to the extreme right—I do not mean rightists—and to my left in this House, and they have come together. They are closer now than they had ever been.

Sir, in this country we have 52 per cent, of people who own land. They are self-employed people. They employ themselves. They do not beg of the Government for jobs. And we are going now to oust this 52 per cent, of the population of their land. And ultimately what is going to happen? If what my friend suggested, it is cooperative farming that is coming . . .

DR. A. SUBBA RAO: No, it does not.

SHRI LOKANATH MISRA: . . or the cooperatives, then what are we going to do? These self-employed people would be brought into employment by the States. And these self-employed people would be converted into political slaves. Would you like to have 52 per cent, of the people to become political slaves? It is the Communists who want it because the agriculturists as a whole, the peasants as a whole, are a bulwark of stability and so the Communists do not want them. Once they can destroy them, they can come into power and play their tricks. The Government, the ruling party, should not play into their hands. Nepotism and favouritism are rampant as it is. But once these 52 per cent, of the people become political slaves, we can easily imagine their

[Shri Lokanath Misra.] future. So in the interests of these 52 per cent, of the people, we have to resist and object to this  $piec_e$  of legislation.

There has been an argument on behalf of the Government that they are going to distribute the surplus land once this Bill comes into operation. Almost each State in India has the ceiling legislation. What has stood in the way of implementing that legislation and distributing the lands to poor land\_less peasants? I do not think there has been any difficulty in their way. If they had genuine interests in distributing the surplus land to the landless, they could have long ago done that. Only because the intention is lacking, it has not been done and this is brought to affect the ryotwaris who have little bits of land.

What is even worse is, this Bill is given retrospective effect from 1950. That complicates matters. There may have been so many transfers in the meantime. What would happen in those cases? It would only develop litigation to a very large extent.

SHRI AKBAR ALI KHAN: This is a matter which the Select Committee would look into.

SHRI LOKANATH MISRA: I hope so. I hope they would not be as rash as my friend Shri Yajee.

Then 'public purpose' should be defined and the compensation should be justiciable. Unless compensation is made justiciable, nobody is going to get a reasonable compensation for the loss. I can cite one instance from West Bengal where the attention or the Prime Minister was drawn and when the Prime Minister wrote to the Chief Minister of West Bengal, he wrote back 'I take shelter under article 31 (2) (a) of the Constitution and I can pay as much as I like\*. If that comes to be true in all cases, then peoole would be going on losing lands without fair compensation and they cannot go to tho court. So this is a very important issue. If you are taking away lands from somebody, he

must get adequate compensation for it Otherwise, it would amount to robbery. The present co-operative farming is shown as a glorious achievement. These are only parasitical bodie\* spoon-fed wherein money is being siphoned from all sources where money is available. So we cannot show these as glorious examples of our achievements in the matter of farming and agriculture. Once this comes up in the entire country, probably the entire agricultural sector would fail, because it would not be possible to pump money into the entire country on that scale.

Lastly, I would like to dissociate and on hehalf of my Party I make this statement that I would like to dissociate myself and my Party from this Bill. That is why we have not gone into the Joint Select Committee.

SHRI AKBAR ALI KHAN: That is a mistake. If you will permit me, you should go and try to convince others.

SHRI LOKANATH MISRA: We are trying it here. I think many of my friends would have got persuaded by now.

THE VICE-CHAIRMAN (SHRI M P. BHARCAVA): It seems they are not sure of their arguments.

Shri LOKANATH MISRA: We are. That is why as a matter of principle we differ from it and that is why we have not gone into the Joint Select Committee. This 52 per cent, of the population who are farmers in this country were able to rid themselves of the British tyranny. They sent away the Britishers out of India and as to-day fortunately I found, a much lesser number has made the Government yield in regard to their Gold Scheme, I hope this 52 per cent, who form the majority of this country would be in a position to bring enough pressure on the Government to make them yield and to do away with this Bill.

श्री विमलकुमार मन्नालालजी चौर डिया: उपसभाध्यक्ष महोदय, संविधान में संशोधन करने का जो विधेयक प्रस्तुत किया गया है भीर उसके बारे में माननीय पाठक जी ने जो भाषण दिया, उसमें खास तौर से उन्होंने इस बात के लिये ध्यान दिलाया कि जो खत कमाने वाला है, उसको मालिक बनाया जाना चाहिये श्रीर इसमें दो मत नहीं हो सकते । इसके श्रागे उन्होंने कहा कि इसके लिये स्पीडी लेजिसलेशन होना चाहिये । मैं जरा यहां प्रार्थना करूंगा कि हमारे कांग्रेस की मोटर बहुत पुरानी हो गई है, बेक की हालत मजबूत नहीं है श्रीर ग्रगर बेक का खयाल नहीं करते तो कहीं जरा ज्यादा स्पीड हो गई

श्री शीलभद्र याजी: जन संघ की तो बैलगाड़ी है।

श्री विमलकुमार मन्नालालजी चौरड़िया: बैठ जाइये ग्रापको मौका नहीं देता हूं। तो बेक की हालत इतनी खराब है कि ग्रगर कहीं स्पीड ले लेगी तो कहां जाकर क्या खतरा होगा यह कांग्रेस वाले कल्पना करें, हमको तो खाली इसकी चेतावनी दे देनी है . . .

परिवहन मंत्रालय में नौवहन मंत्री (श्री राज बहादुर): मैं यह जानना चाहता हूं माननीय सदस्य से कि जब गाड़ी में वे बैठे ही नहीं, तो बेक का हाल उन्हें क्योंकर मालूम है ?

श्री विमलकुमार मन्नालालजी चौरड़िया:
मैं इस गाड़ी में बैठ कर उतरा हूं, १६५० तक
बठा था। उसी समय इतनी खराब हो गई
बी कि श्राज गिरें, कल गिरें, परसों गिरें, ऐसी
हालत हो रही थी।

श्री राज बहावुर : तभी तो वह गाड़ी बदल दी गई है। श्री विमलकुमार मन्नालालजी चौरड़िया:
तो उपसभाध्यक्ष महोदय, जहां तक इस
विधेयक के संशोधन का सवाल है, इसमें दो
मत नहीं हो सकते कि जो खेती करने वाला
है उसको उसके प्रोप्राइटरी राइट्स दिये जायें।
ग्रव चूंकि केरल के विधान के ग्रन्तर्गत जो
मुकदमा लड़ा गया था, कुन्हीकोनम वर्सेज
केरल स्टेट, उसमें हमारी केरल सरकार को
उल्टे मुंह की खानी पड़ी। तो उनके एक
ग्रविध ग्रौर गैर कानूनी काम को, वैध करने
की दृष्टि से हम यहां पर कानून ला रहे हैं।

जहां तक संविधान का सवाल है, माननीय उपसभाध्यक्ष महोदय, उसका कितना महत्व है, उसके प्रति लोगों की कितनी श्रदा होनी चाहिये उसको हम सब चाहते हैं कि गीता श्रीर कूरान के हिसाब से माना जाये; क्योंकि हमारे समाज के ग्राचरण का निर्धारण करने के लिए संविधान ही एक ऐसी पुस्तक है जो हम लोगों का मार्गदर्शन करती है कि भ्राप भ्रपना जीवनयापन इस प्रकार से करिये, श्राप सेक्यलर बनें, समाजवादी परम्परा के हिसाब से या सोशलिस्ट पैटर्न के हिसाब से या सोशल वेलफेयर के हिसाब से, रामराज के हिसाब से या कामराज के हिसाब से, जो कुछ भी व्यवस्था हो, उसके हिसाब से भ्रलग भ्रलग वह हमारी भ्रादर्श पुस्तिका है, उसे हमें श्रद्धा से देखना चाहिये, उसी हिसाव से ग्राचरण करना चाहिये । हम हमेशा २६ जनवरी को इसकी कसम भी खाते हैं ग्रौर भी कसमें खाई हैं कि संविधान के ग्रनच्छेदों के ग्रनुसार हम सारी कार्य-वाही करेंगे, वगैरह वगैरह । लेकिन भ्रगर हम उस श्रद्धा के केन्द्र में बार बार परिवर्तन करें तो कुछ ठीक नहीं लगता और कभी भी हमें उस श्रद्धा के केन्द्र से ग्रलग नहीं होना चाहिये, जैसे कि वह मिट्टी का गणपति बनाया जाये बड़ी श्रद्धा से ग्रौर उसमें हम यह परिवर्तन करने को तुलें कि सुंड़ को सामने से हटा करके पीठ पर लगा दिया। तो जो काम हम करने

[श्री विमलकुमार मन्नालालजी चौरिडिया]
जा रहे हैं उसमें गलती भी हो सकती है। मैं
चाहता हूं कि स्पीडी लेजिसलेशन की जगह
हम जरा सतकं हो कर काम करेंगे ग्रीर
ग्रपनी पुरानी ग्रादत में परिवर्तन करके
चलेंगे तो ज्यादा भ्रच्छा होगा।

अब इस संशोधन के द्वारा यह चाहा जा रहा है कि रैयतवारी सेटलमेंट में जो भूमि अधिकार हैं, वे स्टेट की परिभाषा में षाते नहीं, इसलिये उनको भी एस्टेंट की परिभाषा ryotwari holdings which are not included at present in any estate defiinition will be included in estate definition now and will be considered as an 'estate'. तो उस हिसाब से वह स्टेट बने और एस्टेट की परिभाषा में आ जायें, उस परि-भाषा में ब्राने के पश्चात, एस्टेट के पक्ष में या विपक्ष में संविधान के अन्तर्गत जो कार्यवाही करने का अधिकार है वह रैयतवारी होल्डिंग के लिये भी की जायेगी। वैसे तो जहां तक रैयतवारी होल्डिंग का सवाल है, हमारे देश का बहुत कुछ हिस्सा रैयतवारी होल्डिंग से प्रभावित है और जब हम ऐसा कानून बना रहे हैं जो रैयतवारी क्षेत्र के काश्तकारों पर ग्रसर करने वाला है तो क्या कारण है कि हम लोगों ने उनका मत जानने का प्रयास नहीं किया । वैसे अगर हमारे ला मिनिस्टर साहब को एटारनी जनरल बनाया जाये ग्रथवा नहीं बनाया जाये इसके लिये बार एसोसियेशन को भी लिखेंने, जुडोशियरी से भी राय मांगेंगे, सब कुछ करेंगे मगर जो हमारे देश के बहुसंख्यक लोगों से सम्बन्धित विघेयक है उसके बारे में हम जानने का प्रयत्न नहीं करते तो यह समझ में ग्राने सरीखी बात नहीं। प्रवर समिति ने जो कदम उठाया है वह ठीक है, मगर इसके बारे में जनमत जानना

बहुत भावश्यक है। ग्राक्चर्यं तो इस बात का होता है कि यह बिल २६ अप्रैल, १६६३ को तैयार हो गया था ग्रौर हमारे मंत्री जी ने इस बिल को बहुत ही महत्वपूर्णं बिल कहा था। ६ मई, १६६३ को यह बिल लोकसभा में प्रस्तुत किया गया ग्रौर उस समय यह पास नहीं हो सका ग्रौर इस सत्र में लाया गया। क्या हमारे मंत्री जी इतने समय में जनमत जानने का प्रयास नहीं कर सकते थे? क्या वे जुड़ीशियरी या बार एसोसिएशन को लिख कर उनकी राय नहीं मांग सकते थे? जैसा सरकार ने ग्रटानी जनरल के बारे में राय मंगवायी थी? ग्रगर वे यह बात करते तो वह उचित होती, मगर उन्होंने उनकी राय नहीं ली।

जहां तक संशोधन का सवाल है, अगर हमारा उद्देश्य केवल यह हो कि भूमि जोतने वाले को भिम मिले तब तो यह एक सही बात हो सकती है। मगर किसी बन्दर के हाथ में उस्तरा मिल जाये और वह हजामत करने के बजाय अपनी ही नाक काट डाले, वैसे ही श्रगर संशोधन के पश्चात् हो, टिलर के पास भमि भ्राने के पश्चात पहले हमारी सरकार ने जो जागीरदार थे. उनको खत्म कर दिया. इण्डिविज्यल्स को प्रोप्राइटरी राइटस दिया-इण्डिविजग्रल्स और रैयतवारी इसमें हैं-इस संशोधन के पश्चात, हमारी सरकार चाहे तो उनके वह राइट्स खत्म करके सारी जमीन के लिए नौमिनल कम्पैन्सेशन देने की व्यवस्था करे ग्रीर सहकारी समितियां बना कर नये जागीरदार बनाये तो ग्रगर वह यह चाहती है कि जो पहले जागीरदार थे, उनके स्थान पर को-आपरेटिव सोसाइटीज कायम कर दी जाये और इस तरह से उसका इस तरह की व्यवस्था चलाने का लक्ष्य है, तो मैं इसका विरोध करता हं भीर जहां तक जोतने वाले कृषक को देने का सवाल है, उसका मैं समर्थन करता ह। अगर माननीय मंत्री जी यहां पर विश्वास के साथ कह सकते हैं कि हम इस बागय के लिए जमीन काम में नहीं

लायेंगे, जो भूमि जोतने वाले हैं, उनसे भूमि छीन कर सहकारी सिमितियां नहीं बनायेंगे या सामूहिक कम्यून फार्मिंग नहीं करेंगे, तो हम इस संशोधन का समर्थन कर सकते हैं। परन्तु मैं माननीय मंत्री जी को याद दिलाना चाहता हूं कि १२ वर्ष पहले जब डा० अम्बेडकर साहब विधि मंत्री थे, तो उन्होंने भी इसी तरह का आश्वासन दिया था कि जहां पर रैयतवारी विलेज हैं, जहां पर रैयतवारी सेटलमेंट होते हैं, उनके लिए हमारा कोई अग्रेरियन सेजिस्लेशन नहीं बनेगा और अगर बनेगा तो प्रेजीडेण्ट स्वीकृति नहीं देंगे, यह बाइंडिंग नहीं होगा उन पर, ये उनके शब्द हैं:

"I hope the Prime Minister in his speech in reply to this debate will also make it clear that there is no such intention on the part of the Covernment and I believe that whenever any such measure comes before the President for consideration the undertaking given in this House would be binding up the President in giving his sanction so far as any such measure is concerned. Therefore, I submit that there is no ground for any fear of any such thing happening and I believe there is also no justification for any kind of propaganda that may be carried on by interested parties that this Bill proposes to give power to Government to expropriate everybody excluding the ryotwari tenants. I hope that this will satisfy my friend."

तो इस तरह से उस समय उन्होंने ग्राण्वासन दिया था कि यह जो रैयतवारी सेटलमेंट है उसको लेने के लिये कानून बनने वाला नहीं है। एस्टेट्स में ग्रीर रैयतवारी सेटलमेंट में बहुत फर्क है। एस्टेट्स में तो कल्टीवेटर ग्रीर जो मालिक है उस भूमि का, मालिक इण्टरमिडियरी ग्रथवा मिडलमैंन की हैसियत से काम करता है। मगर रैयतवारी सेटलमेंट में ग्रपवादस्वरूप छोड़ कर ग्रधिकतर जो खुद काश्त करते हैं उन का सीधा एग्रीमेण्ट गवनेमेंट से होता है ग्रीर

उसके हिसाब से लगान दिया जाता है। वैसे मैं उस क्षेत्र से ग्रा रहा हं जिसे पूराने जमाने में इन्दौर स्टेट कहा जाता था ग्रौर वहां पर १६२७ में इस सेटलमेंट के अन्तर्गत कानुन की ऐसी व्यवस्था थी कि कोई भी व्यक्ति भ्रगर किसी उप-कृषक को जमीन देगा, तो उसकी जमीन छीन ली जायेगी और वह उप-कृषक उस जमीन का मालिक बन जायेगा। माज इस तरह का कानून सरकार बनाने जा रही है और यह कानून रैयतवारी पर लगने वाला है। तो मैं निवेदन करूंगा कि इससे भागे बढ़ कर भ्राप कृपा करके यह बतलायें कि क्या भ्रापरें उनकी सारी जमीन छीन कर को-आपरेटिव फार्मिग या कम्यून बनने से रोकवे के लिए किसी तरह का प्रतिबन्ध या प्रविधान करने की व्यवस्था कर रहे हैं या नहीं ?

दूसरा मुझे यह निवेदन करना है कि जब ग्राप इसको रिट्रोस्पैक्टिव इफेक्ट से बना रहे हैं, यह अनुचित है। भ्राप गलती करते हैं श्रीर दूसरे लोगों को उसका दंड भुगतना पड़ता है। जो संविधान के रचयिता ये उन्होंने तीन साल बड़े इतिमनान से बैठ कर तथा शान्तिपूर्वक सारी धारायें बनाई । उसके बाद डा० ग्रम्बेडकर जी ने ग्रपने भाषण में कहा कि रैयतवारी क्षेत्र को लेने के बारे में क नून नहीं बनेगा । केरल सरकार ने श्रपना कानन बनाया और केरल में रिश्रार्गनाइजेशन होने की वजह से मद्रास का जो क्षेत्र आया उसमें रैयतवारी व्यवस्था थी ग्रीर उस क्षेत्र के ऊपर उनका बनाया हम्रा कानन लाग नहीं हो सका, इसलिये यह संशोधन लाये। संविधान निर्माताओं की यही इच्छा थी, हमारे ला मिनिस्टर की भी यही इच्छा थी कि रैयतवारी क्षेत्र के लिये इस प्रकार का कानून न बने, चुंकि सुप्रीम कोर्ट ने श्रापके उस कानून को नाजायज करार दे दिया इसलिये श्राप ठीक कर रहे हैं। आपने इतना व्यय किया, पक्षकार ने खर्च किया, सब कुछ किया ग्रौर उसके बाद भ्राप एक पैन की स्ट्रोक में

[श्री विमलकुमार मन्नालालजी चौरड़िया] बह सारी की सारी मेहनत जो संविधान के अतर्गत उन्हें प्राप्त थी, उस ग्रधिकार को ग्राप समाप्त करना चाहते हैं, यह परम्परा ठीक लगती नहीं । ग्रभी थोड़े दिन पहले उत्तर प्रदेश में जिला परिषद कानून जिसको हाई कोटं बे गुलत करार दे दिया, उसके डिसीजन को भ्रापने नल एंड वायड करने की कोशिश की। भ्राप खुद ग़लत काम करते हैं ग्रीर जब भापकी ग़लती बतलाई जाती है तो फिर भी भ्राप सही रास्ते पर काम नहीं करते । इस तरह से एक नहीं कई प्रयास शासन ने लगातार किये ग्रौर इस तरह की चीज प्रान्तीय स्तर पर ग्रौर केन्द्रीय स्तर पर चलती ग्रा रही है। उनके जो कातून ग्रवैध हो जाते हैं उन्हें वे ग्रपने बहुमत तथा ब्रुट मेजारिटी के ग्राधार पर वैध बना लेते हैं श्रीर उन कानुनों को संशोधित करते चले जाते हैं। इसका परिणाम भप्रत्यक्ष रूप से यह होता चला जा रहा है कि जो विश्वास न्यायालयों के प्रति, शासन के प्रति, लोगों में होना चाहिये था, जनता यह चाहती है कि यह शासन रूल ग्राफ ला द्वारा काम करे, लेकिन वह रूल के स्थान पर रूलर्स भ्रोर डिक्टेटरिशप का रूप धारण करती चली षा रही है जो कि कभी भी न्यायसंगत नहीं कहा जा सकता है। वैसे तो शासन जनतंत्र का बहुत नाम लेती है और काम इस तरह का करबी है जो जनतंत्र के विल्कुल विरुद्ध होता है। ग्रगर किसी कानुन में कोई त्रटि रह जाती है तो उसके लिए अगला कदम उठाया जा सकता है मगर हमारे यहां शासन द्वारा ऐसे कानून रिट्रोस्पेक्टिव अफ्रेक्ट से लागू हो जाते हैं जिनके बारे में कुछ कहा नहीं जा सकता है कि वे जनतंत्र के ग्रन्कुल हैं या नहीं । यह कानून १६५० से लाग हो जायेगा और इसके अन्तर्गत चाहे जिस ने कितने ही अधिकार प्राप्त कर लिये हों वे सब भवैध हो सकते हैं। ऐसी स्थिति में एक समय मैं उस कानून के ब्रनुसार किसी को लाभ दैते हैं भ्रौर फिर उस को बदल देते हैं, तो यह उचित नहीं कहा जा सकता है।

हमारे सामने एक और समस्या ग्राती है। इस कानन के अन्तर्गत रैयतवारी विलेज, रैयतबारी क्षेत्र को लेने के कारण जो भूमि वह ग्रधिग्रहण करेंगे उसका मुग्रावजा लैण्ड एक्विजिशन के अन्तर्गत नहीं दिया जायेगा ग्रीर संविधान की धारा ३१ 'ग्र' के श्चन्तर्गत दिया जायेगा । माननीय उपसभाष्यक्ष महोदय, मैं यह निवेदन करना चाहुंगा कि जहां राजा-महाराजायों का सवाल था, जहां जागीरदारों का सवाल था, जहां जमीदारों का सवाल था, बहां हम उन्हें सीमित मग्रावजा देने में जस्टीफाइड थे। हमारे जो सीलिंग के कानुन हैं, लगभग सभी प्रान्तों में सीलिंग के कानून के ग्रन्तर्गत कहीं २८ एकड़ का स्टैण्डर्ड है, कहीं ३० एकड़ का है, कहीं २५ एकड़ का स्टैण्डर्ड है। इस तरह से ग्रलग ग्रलग प्रान्तों में ग्रलग ग्रलग सीलिंग के स्टेण्डर्ड हैं। ऐसी स्थिति में यह कल्पना करना कि कृषकों के पास ज्यादा भ्रामदनी है यह ठीक नहीं है । जो कृषकों से खेती कराते हैं ग्रगर हम उनकी भूमि छीन लेते हैं तो यह न्यायसंगत है और हम इसको बरा नहीं मानते हैं। मगर उस श्रादमी को मुग्रावजा किस स्तर पर दिया जाना चाहिये, इसका फैसला ठीक नहीं किया जा रहा है। ग्रगर उसे भी उसी डंडे से हांकने का विचार है जिस डंडे से जमींदारों को हांका गया था, जिस इंडे से जागीरदारों को हांका गया था, जिस डंडे से राजा-महाराजाओं को हांका गया था, तो यह बात न्याय संगत नहीं है। वे ऐसे मध्यम श्रेणी के लोग हैं जो छोटी छोटी खेती करते हैं, जिनके पास २८ एकड, २० एकड या इसके श्रासपास ही जमीन होगी और जो छोटे छोटे खेतों से श्रपना पालन करते हैं। अगर हम इस तरह के लोगों की भूमि छीनना चाहते हैं, तो यह हमारा कर्तव्य हो जाता है कि उनको उचित मुम्रावजा दें और उचित मन्नावजा देने के साथ साथ हमारा यह भी कर्तव्य होता है कि वे लाइफ में अच्छी तरह से सेटल भी हो जाये। इस बात के लिए हमारी सरकार को कदम उठाना चाहिये, नहीं तो हमारी सरकार वैसे Constitution

तो प्रचार करती है कि हम बेकारों को बसाने

रहे हैं ? हम उन का रक्षण नहीं कर रहे हैं। हम आज उनका मक्षण कर रहे हैं। हमको जो उनकी रक्षा करनी चाहिये, उनकी जगह हम भक्षक बन कर उन्हें जो अधि-कार प्राप्त हैं, उन का हनन कर रहे हैं, यह हमारी पालियामेन्ट की प्रतिष्ठा के अनुकूल हो ऐसा मैं नहीं मानता। यह हमारी प्रतिष्ठा के प्रतिकूल है और रिट्रास्पेक्टिव इफेक्ट दे कर के और भी प्रतिकूल हो जाता है। हम ने जो उन को अधिकार दिये हैं उन का हमें पालन करना चाहिये।

की योजना करते जा रहे हैं, कई योजना चलती जाती हैं, मगर हर योजना में एक एक योजना ऐसी ब्रा जाती है, जैसे सुनारों को बेकार कर दिया, कभी काश्तकारों को बेकार कर दिया भीर इसका परिणाम यह होने वाला है कि जो ग्रभी तक खुद काश्त नहीं करते थे वे भी टेनेंट्स से जमीन छीन कर खुद काफ्त करने बालें हैं। इसका नतीजा यह होगा कि जो टेनेंट्स हैं, वे इस कानून के लागू होने से पहले ही निकाल दिये जायेंगे ग्रीर उनकी **बेरोजगारी** की समस्या का हल करने का प्रयत्न आप करेंगे। इस बारे में हमारे याजी साहब हर तरह का प्रयत्न करते ही रहते हैं। जहां हम ऐसे कानून के अन्तर्गत एग्जीक्यृटिव को विशेष अधिकार देते जा रहे हैं वहां हम लोगों में न्यायालय के प्रति ग्रश्रद्धा भी पैदा करते जा रहे हैं ग्रौर इस तरह से जनता की जायदाद भ्रौर उसकी जमीन के साथ एक खिलवाड़ कर रहे हैं। वैसे हमारे याजी साहब अक्सर नाराज हो जाते हैं, **भगर वे भी विवेक से काम लेंगे तो** उनको भी थोडी समझ ग्रा जायेगी। हमारा पब्लिक गुड किस में ग्रच्छा है, वैसे तो हमारे याजी जी कहेंगे कि जो हम तय कर दें वही पब्लिक गृड है, मगर पब्लिक गुड के बारे में जो हमारे भूतपूर्व चीफ़ जस्टिस पातंजिल शास्त्री थे उन्होंने बहुत ग्रन्छा कोटेशन दिया है ग्रीर वह मैं पढ़ कर सुना द्ं :

A.I.R.54, S.C.92

"The public good is in nothing more essentially interested than in protection to every individual's private right as modelled by municipal law."

भाप क्या हमारे यहां के कानूनों भें ऐसी व्यवस्था कर रहे हैं ? उनके जो प्राइवेट राइट्स हैं, जोकि हमारे कानूनों के अन्तर्गत दिये गये हैं, जनका क्या हम रक्षण कर

### Tme bell rings.)

हमारे मित्र ने कहा कि लूपहोल्स दूर करने के लिए हम यह कर रहे हैं। लूपहोल्स नहीं रखे गये थे, जानवूझ कर वैसी व्यवस्था की गई थी कि हम रैयतवारी विलेजेज में यह कानून लागू नहीं करेंगे। इसलिये ये लूपहोल्स नहीं थे। वह एक व्यवस्था थी ग्रौर उसी के ग्रन्तगंत सारी कार्यवाही की गई थी।

घंटी बज गई है, इसलिये ग्रन्त मैं में केवल कुछ प्रश्न मंत्री जी से पूछना चाहता हूं। वे कम से कम ग्रपने भाषण में इस बात का स्पष्टीकरण करें कि क्या कारण था कि हमको केरल के कानून के श्रवैध ठहर जाने की वजह से यहां कानून लाना पड़ा ? क्या हम यह केरल के कानून में संशोधन करवा के इसकी व्यवस्था नहीं कर सकते थे ?

क्या कारण है कि सारे प्रांतों के कानूनों की लम्बी सूची इसके साथ हमने लगा दी? क्या हमने सारे कानूनों की, संविधान के विरुद्ध कौन कौन हैं, इसकी वैधता या अवैधता जान ली, या भर्रा भरने की दृष्टि से ही केवल एक साथ सबको ले लिया, चाहे उसमें ग़लती हो या न हो? तो किस इरादे से यह लिया, इसका भी स्पष्टीकरण कर दें। कमेटी कंसीडर करेगी।

श्री विमलकुमार मन्नालालजी चौरहिया: मंत्री जी खुलासा कर दें कि उन्हों ने ऐसा क्यों किया ? गुनाह तो उन्हों ने किया, सिलेक्ट कमेटी उस का देगी ?

तीसरे जो प्लांटेशन वग़ैरह लेने की दुष्टि से, ग्रौर रैयतवारी, इस मैं काली मिर्च के बड़े बड़े खेत हैं, उन को लेने की **द्र**िट से यह है, तो में यह पूछना चाहता हुं कि क्या कारण था कि हमारी सरकार ने, जब सीलिंग के कानून प्रान्तों मैं पास किये गये तो उन मैं जानवूझ कर यह व्यवस्था क्यों की गई कि बागीचे छोड़े जायेंगे या गन्ना जहां पैदा होगा वह जमीन छोड़ी जायगी धादि आदि और आज उन को लेने के लिये हम यह विशेष संशोधन क्यों ला रहे हैं ? इन तीन चार बातों का स्पष्टीकरण मंत्री होगा । धन्यवाद ।

minutes at the fag end of the debate today.

SHRI AKBAR ALI KHAN: Because the last stroke is always important.

of my Party because it is well known that measures were going into the Select Committee or a accepting the Motion for Select Committee means accepting the principle of the Bill. Madarn, we are opposed to the principle of the Bill. Why are we opposed to the principle of the Bill? It is because this is the right royal road to Communism. We have had the experience of land legislation and land reforms in Gujarat from where I come and I have given the illustration of how that land legislation is being applied

श्री प्रकार प्रली ज्ञान : यह सिलेक्ट in the name of giving land to the tiller. Land that has been taken away from the tiller has not been given to the other tillers but the surplus land is retained by Government. In the law in Gujarat, there is a provision that if a piece of land comes in between two pieces of land given to Government under the land legislation, the former piece of land, even it it cannot be taken over under thit legislation, can be taken over by Government if Government wants to introduce co-operatives. Is that voluntary? In that law, it is also provided that if a certain percentage of the agriculturists of one village want to form a co-operative, the others will be compelled. Thin is the type of intentions of the Congress Party which they call voluntary and see how it works in practice. Therefore, Madam, we are opposed to the principle of this Bill and, therefore, we cannot go into the Select Committee.

The learned Member, a distinguished lawyer, has given a warning to this House as to how far this law goes. I do not know whether thia can be discussed at length in the Select Committee after the House has committed itself to this measure. The place to consider it is here, whether we accept the principle of the Bill or not. Madam, I also know ihat the Government of Maharashtra .ias not accepted this Bill. It is opposed to it and yet जी भ्रपने भाषण में दे देंगे तो ज्यादा ग्रन्छ। Government is trying to force it on everybody. Why, does not Government agree to circulate this

SHRI DAHYABHAI V. PATEL: Madam, I Bill for public opinion? Ask your own State am grateful to you for having given me a few Governments and find out what they think about it. That would be the proper way of doing it. Madarn, I am glad to see Rajkumariji in this House, after a long time. The last time she spoke, she reminded us of Gandhiji and what happena when they do not heed his advice. We heard a Finance Minister taking back his words. We repeated the warnings again and SHRI DAHYABHAI V. PATEL: We have again We said, when this Budget was introduced, decided not to go into the Select Committee. I that they were putting at naught tha promise that am speaking on behalf of myself and on behalf they gave under the Constitution, that these going be oppressive and that they were driving the country to Communism. The new Finance Minister has had to take back his words. Let me warn the Government that if they go ahead with these measures which would oppress the poor peasants, what happened Control Order in front of after the Gold Parliament House will happen everyday and the Government will have to take back this oppressive measure. Madarn, we have tried in deep humility to persaude the people in the House and outside. I have personally gone round tp several Members of the Congress Party, their Executive. their important Members and pleaded with them: Why do you want to rush with thig? Circulate the Bill for opinion. Ask your own State Governments. There may be many other Governments like Maharashtra opposed to this but under the dictatorship of the unique dictator that we have, nothing can happen. What he says is right and what he does not like is wrong. What he says is just and what he does not like is unjust. If he likes a man, he is honest, he is incorruptible and he is everything. If he does not like a man, then he falls Irom grace, and what happens to him afterwards? Let those who are saying 'Yes', remember the words of Cardinal Wolsey, as perhaps of the Ministers who have gone out

SHRI A. D. MANI: Which Minister?

under the Kamaraj plan are remembering.

SHRI DAHYABHAI V. PATEL: Madam . . .

THE DEPUTY CHAIRMAN: What did cardinal Wolsey say?

SHRI DAHYABHAI V. PATEL: "Had I but served my God as I had served my King ....". Madam, this is what he said. I hope some of the Ministers who have ceased to be Ministers will remember these words in their rooms; at the fag end of their career in their life, after having served the country for so many years, after having sacrificed, they have come to a position when they have got to say

these words, "Had I but served my God as I had served my King . . . "

SHRI AKBAR ALI KHAN: They have sacrified for the country and they will be remembered.

SHRI DAHYABHAI V. PATEL: What Mr. Akbar Ali Khan was and what he is here for, we all know.

Madam, the most objectionable part of this Bill is the taking away of the rights of the ryotwari peasants. It is confusing the issue by saying that these people are taking away the rights of the big landlords. What about the ryotwari rights? We have held the rights of the peasant! as sacred.

> (Interruptions from Shri Sheel Bhadra Yajee)

This is too much for your orain, Mr. Yajee. You keep quiet. It is too thick for you.

The ryotwari land, the ryotwari right and the peasant proprietor have all been held sacred in this country for all these years. And that is the strength on which this country has survived so many invasions, so much suffering. If that goes, the only thing that remains is collectivisation and the next step is what my friends here want. They staged a demonstration two days ago. The Government would not yield to repeated entreaties and requests from people who were their friends, who were their comrades in arms during the days of the freedom struggle because they want to take the country the wrong When we say that the Gold Control Orders and the Compulsory Deposit Scheme are oppressive, when we say, 'Please do not rush with them', when an old Gandhian like Rajkumariji appealed, they would not listen, but when the Communists staged a big demonstration, when they took charge of Delhi— and there was no Home Minister, there was no police and they controlled even Government property— the Prime Minister or the new Finance Minister is yielding.

4 P.M.

SHRI P. K. KUMARAN (Andhra Pradesh): Correctly, as they should.

SHRI DAHYABHAI V. PATEL: I am inclined to think that the Prime Minister wants to take us to Communism. He is giving the Communists an opportunity to have a demonstration, to have a trial to have a / drill, of how they will take over Delhi when they want to.

#### AN HON. MEMBER: Question.

SHRI DAHYABHAI V. PATEL: They have done so in Czechoslovakia; they have done so in many other places. So the Prime Minister in this way is making the ground ready for them. Whenever he is in trouble, when the Chinese invasion comes, he tells us one thing but he calls Mr. Dange and sends him to moscow. Now Mr. Namboodiripad has gone to Moscow and he has gone to Peking. When we ask why he has gone there the Prime Minister refuses to answer.

#### SHRI RAJ BAHADUR: How is it relevant?

SHRI DAHYABHAI V. PATEL: It is very relevant because I am trying to point out that the Prime Minister is taking us towards communistic policies.

#### SHRI P. K. KUMARAN: It is a good thing.

Shri Dahyabhai V. Patel: According to my friends here it is good but according to others who believe in the Gandhian ideology, this is wrong. Therefore we protest against this measure. I appeal to friends on the opposite side, who have been with Gandhiji, who have been in the struggle for freedom, to desist from this, to listen to reason. Otherwise if a small community like the goldsmiths could make this mighty Government yield, remember ihe peasantry forms more tdan 8/ per cent, of the country and they will make you yield.

شی عبدالغنی (پنجاب):
میدتم دَپتی چیرمین - میں سرکار کو
میارکیاد دیتا هوں که جهاں انہیں
ایے دوباری ساتهیوں کو تو خوش کرنا
هی تھا وهاں کمیونست بھائیوں کو
بھی ہ سوشلست بھائیوں کو بھی ازر
پرجا سوشلست بھائیوں کو بھی انہوں
نے جیت لیا - اگر مجھے معاف کیا
جائے تو میں کمیونست بھائیوں سے
بھی ، سوشلست بھائیوں سے بھی ،
پرجا سوشلست بھائیوں سے بھی ارر
پرجا سوشلست بھائیوں سے بھی ارد

श्री ए० बी० बाजपेयी (उत्तर प्रदेश) : मूगले ग्राजम ।

شری عبدالغنی: ... میں ان سے عرض کرنا چاھتا ھوں کہ آج مسئلہ جو ھے وہ یہ بھی کہ زمین کو آپ کس طرح سے تقسیم کریں - آج مسئلہ یہ ھے کہ اندا ہوا دیش بھوک مری سے مرے گا ڈو نہیں - مسئلہ یہ ھے کہ نہیں جو رہو کی طرح کھیلچی نہیں جا سکتی ہ جو ٹھوس ھے ، اس سکتے ھیں کہ ھم دوسرے دیشوں کے ادھین نہ ھوں - نندہ جی کے کہنے کے ادھین نہ ھوں - نندہ جی کے کہنے کے مطابق سازھے سات آنہ پر کیھیٹہ آمدنی ھے اور لوھیا صاحب کے کہنے کے مطابق سازھے سات آنہ پر کیھیٹہ آمدنی ھے اور لوھیا صاحب کے کہنے کے کہنے کے مطابق سازھے سات آنہ پر کیھیٹہ آمدنی ھے

بھی همیں ایک تهنگ سے دیکھٹا هے اور وہ یہ ہے کہ جس نے پاس آج آذها ایکو هے یا ایک بیکه، زمین هے تو وہ اس کا کیا کرے گا۔ وہ زمین اس کو آپ دیں کے تو اسے وہ بیچ دے کا کیوں کہ وہ اکانامک ہولڈنگ نہیں ھے۔ آپ اگر دیش کو بنانا چاھتے ھیں تو کھلونوں سے بحوں کو کو نہ کھلایئے اور تھونس طریقہ ہے سوچئے چاہے وہ سلیکت کمیٹی کے معوّد منبران هون یا سرکار هو جس کی بدهی نشت هو گئی هے وہ دیکھے که زمین کا معاملہ کس طرح سے چل سكتا هـ - اگر آپ ايسا چاهتے هيں که جو آج تک زمین دار نهیں تھے جوں بے چاروں کی زمین چلی گئی تهی اور ولا زمین دار یا بهومی دهر نهیں تھے ان کو ایسا بنایا جائے اور ان کو زمین دی جائے تو یه میری سمجهه میں بھی آئے که نیچے ہے اوپر هو کئے اور اوپر سے نہجے هو کئے ، ایسا آپ کرنے جا رہے ھیں ، لیکن آپ ايسا كرنے نہيں جا رہے هيں - آپ بغیر سوچے سنجھے کو رہے ہیں ، اس وقت ایک دیوانگی کے عالم میں هیں ، كوأبريتيو كا نام ليا تو راتوں رات سيكون كوآيريثيو سوسائتيان بنا دين ليكن ميدم ذياتي چيرمين - ان كا نتيجه كها هوا? فيليور هوا اور رويه

برياد هوا -

لیکن سوال یہ هے که جو ۴۰ فی صدی کسانوں کی آبادی ایسی هے جن کے پاس ہ ایکو سے بھی کم زمین هے اور جب که همارے دیش کی آج جو حالت هے جس میں که ۱۲ ایکو سے کم زمین جس کے پاس هے اس نے بچے نه تعلیم پا سکتے هیں اور نه ان کو دوائیں حاصل هو سکتی هیں ، ان کو دوائیں حاصل هو سکتی هیں ،

آپ کے پاس بوے بوے اختیارات میں اور ابھی همارے معزز اور شاندار ساتھی اور معزز داھیا بھائی پاٹیل نے کہا۔

کی مہرے قتل نے بعد اس نے جفا سے تو به هائے اس زور پشیمان کا پشیمان هونا

اگر سورن کاروں گو آپ نے یہ آسانی دینی ھی تھی ان کو آباد رکھنا ھی تھا ، تو پھر ان ۱۹۰۰ آدمیوں کو ھراکاری کرنے پر آپ نے کیوں آمادہ کیا اور اگر آپ نے آمادہ نہیں کیا تو وہ مجبور ھوئے کہ وہ ھراکری کریں ۔ اے سکلدر نہ رھی تیری بھی عالم گیری کتنے دن آپ جیا کس لئے دارا مارا

اب آپ اس بات پر آئے ھیں که کہتے ھیں که مظلوم کو دیفا چاھتے ھیں تاکہ وہ کہیتی کو چلائے اور زمین کا مالک ھو اس کے لئے میں آپ کو مہارگ باد دوں گا۔ لیکن اس کو

کسی طرح سے کامیاب ہو جائے کی که وہ جو چاھتی ہے کہ پیداوار اتلی يؤهائي جَائِم ولا بوقع اور ولا جو چاهتي هے کہ بھوک کم هو اور ولا جو يه چاهتي هے عه لوگ اریر آثهی اور اس زمین کا بورا يورا فالدة الهائين ولا مقصد حاصل هوكا يهان هؤارون برس مسلمان رهے أور انہوں نے بچے بچے زمیندار اور جاگیردار مِنْائِے اور تیوہ سو سال تک انگریز رہے تو انہوں نے بھی فداروں کو دیھی دروھیوں کو اور جو ملک کی آزادی میں روزے اٹکاتے تھے ان کو ہوے ہوے مربعے دئے اور نه جانے کیا کیا دیا - تو اس طور سے راجه مهاراجه بلے اور همارے سردار ولبهه بوائی پٹیل نے کسی جنر سے پانچ سو راجاوں کو ختم کر دیا نوابوں كو ختم كو ديا لهكن يا جي جي - أب کی سرکار نے ان سولہ ورشوں میں جتنے نواب جتنے واجه اور جتنے جاگیردار بیدا كنُم سهن أتنم ساره كيارة سو برس مين بھی پیدا نہیں ھوئے - آپ نے قلم کی ایک نوگ ہے ته معلوم کس کو کیا کیا بنا دیا - آپ کہتے ھیں که سمال واد النا هے مگر آپ سوچئے تو که ساری دنها میں کیا کوئی بھی نیسا دیھی۔ جس میں ایک غریب چراسی اور وزير اعظ كو چهوڙے ايك معمولي وزيتو کے بينے منين انٹے گٺا فرق هو۔ کیا کوئی دیش ہے جس میں انفا زیادة فرق هو - جو بوے بوے امهريلست اور سرماية دار ديش هين

[ شرى عبدالغلي ] اب آپ نے ۱۳۳ یا ۱۳۵ قانوں مضتلف استيتون مين بنائے هين ؛ مختلف ناموں سے بدائے ھیں ، اور ابھی ایک اور بنانے جا رہے ھیں اور اس کو آپ سوشلزم کا نام دیتے هیں ا آپ کہتے ھیں کہ سوشلوم لائیں کے اور اس سے سمام واد ہوگا لیکن سیں آپ کو یقین دلاتا هون که اس سے تباہی ہوگی ۽ اس سے بربادی ہوگی۔ اکر هم چاهتے همن که پیداوار زیادہ ھو تو میں کیپونسٹ بھائیوں سے بھی یہ عرض کروں کا که وہ یہ دماغ سے نكال دين كه اكر اكانامك هولارنگ نہیں ہے تر اس سے پیداوار بوہےگی -هاں یہ میں مانٹا هوں که جن کو ذليل سمجها جانا هي صرف اس لئي کہ وہ زمین کے یا کھیت کے مالک نہیں ھیں - جن کے دماغ میں ایک جهالت اور ایک نکمایی آگیا تها ولا اوپر اته جائیں کے - بے شک ان کو آپ اتہائیے اور گھر بنانے کے لئے اور دوسرے کاموں کے لئے تھوزی تھو میں مین دیجئے تاکہ وہ اپنے کاوں میں مالک کہلا سکیں لیکن اگر آپ کو پیداوار ہوھائی ھے تو اس کے لئے آپ کو سوچلا ھوکا - سلیکٹ کمیٹی کے ممبروں سے میں ھاتھ جوڑ کر نمرتا کے ساتھ کہنا چاهتا هول که ان کو دیکهنا هوگا که یہ جو قانوں بنانا چاھے ھیں وہ کیا بیماری کا علم ھے - کیا یہ بیماری کا علم ہے اور کیا اس سے سرکار اس میں

ان سے مقابلہ کیجئے کیا وہاں کے بهنگی میں اور وزیر اعظم میں اتلا فرق ہے جالما که آپ کے یہاں ہے۔ تو اگر أب سماج واد بذانا چاهتے هيں آپ دل سے چاہتے میں که سماج راد آئے آپ دل سے چاعتے هیں که دسان کا بہا هو - آپ دل سے چاهنے هیں که پیداوار بوقے تو یوں نھ کیجئے -

تمناول ميل الجهايا كيا هول کھلونے دیکے بہلایا گیا ہوں

کاندھی جی کو هم یاد کرتے ههن اس لئے کہ وہ اس کے میدان میں تعے یہاں یہ حال مے که -

مستجد تو بغالی شب بهر مین ایمان کی حرارت والوں نے دل اینا برانا یایی تها

برسوں میں نیازی بی نه سکا

سماج وار کا نام لیتے هیں اور دیھی کو ہرباد کئے چلے جا رہے ھیں۔ کیوں نہیں کہتے یہ پبلک سیکٹر نہیں نہرو سیکٹو هے یه کانگریس سیکٹر هے اور کیوں نهیں كهتے نيشلائويشي نهيں هے يه نهرو نيشنلائزيشن هو رها هے - اگر آپ چاهعي هيون ...

श्री शील भद्र याजी: कैरों।

شرى عبدالغنى: كيرون كيا هـ پسو ھے جس کو یوں مسل دیں - یہ تو آپ پیدچے بیٹھے ہوئے میں - اس کی کوئی قیمت نہیں ہے، میری نظو میں میں سنجهتا هوں که دیش

بہت ہوا ہے - ایسے کئی آئیں گے -کئی کیروں آئے اور دیکھتے دیکھتے چلے کُٹے ۔ یہ تو مے هی کیا جس کی دو کوری کی پوزیشن نہیں ھے - آب کروز پتی هونے سے کوئی طاقت تھوڑی هی أ جائے ہے - آپ ایسے ہی، یاجی جی چھیوتے ھیں لیکی آپ کو دیکھنا چاھئے که چو بل هم لا رهے هيں۔ (Int errup tion.)

SHRI LOKANATH MISRA: But you are instigating him to say it.

THE DEPUTY CHAIRMAN: Order, order.

شرى عبد الغلى: جس بل كو آپ کہتے هيں يه سوشلزم لائے گا۔ همارے کمیونسٹ آبھائی بھی اسی جال میں پہنسے ہوئے ھیں - اس سے کمیونزم کو تقویت ملے کی۔ میدم دیتی چير مين- ايسا هونے والا نہيں هے - اگر کمیونست پارٹی والے بھی پاور میں آجائیں تو ان کو دیکھنا هوگا که اکانامک هولدنگس موئی چاههدی یا نهیں ھونی چاھیئی - وہ بھی نہیں کہتے هیں که آدھے بیگھے کا مالک آدھے ہیکھے میں گذر کرلے کا ۔

میں مانتا ھوں آج جو پہلے ھی سے لوگ ہے کار ھیں ای کی تعداد بہت زیادہ ہے لیکن سیدم دیاتی چیر مهن - ميں أن كو ياد دلاؤں كه جو مؤدور هيي، ٿيدنئس هيي، ان کي حالت خسته هے هی لیکن جن کی نیچ ایکو سے کم زمین ہے ان کی

ment) Bill. 1963

تو اس بات کو سرچیں که اگر وہ اس کو محیم سمجھتے ھیں که حق دار کو حتی ملے کا تو بوی خرشی سے دے دیجئے ۔ لیکن ایسا ھونے والا نہیں ہے کیوں که جنتا کا آج تک جو تجربه رہا ہے وہ بالکل صاف ہے اور اس میں کسی کو شک نہیں که —

واعظاں کیں جاوہ ہر متحراب و منہو میکنند چوں بخطوت میروندآن کار دیگر میکنند یہ کہنے کو کہتے ھیں کہ ھم سماج وار اللہ رہے ھیں یہ کہنے کو کہتے ھیں کہ ھم زمین کو آباد کرنے جا رہے ھیں جو اپنے سیلہ کی طاقت سے زمین کو چیرتا ہے، ہ اپنی زمین کا رمین کو چیرتا ہے، ہ اپنی زمین کا مالک ھو – میں مجارک باد دیتا موں ایسا ہو – لیکن اس کے ساتھ ھی ہہ دیھی کو بنانے والے ھیں اور آپ دیھی کو سنبھالنے والے ھیں اور آپ دیھی کو تباہ کرنے والے ھیں اور آپ دیھی والے میں کا ایمان کرنے والے

### श्रो शील भद्र याजी : गलत बात है ।

شوی عبد الغنی: ... دیش کو برباد کرنے والے هیں – اگر آپ اپلی فحمه واریوں کو محصوس نہیں کرتے هیں تو ایک دن آئے گا جس دن جلتا کے دربار میں آپ کی پیشی هونے لگے گی – آپ ان کهلونوں سے ان کے دلوں کو بہلائیں، روز تسلیاں دلاتے جائیں کہ تم مالک هوتے جا رہے هو

## [شرى مبدالغلي]

حالت بھی خستہ ہے ۔ تو آپ یہ دیکھئے که یه ساری زمین جو هے ولا دیش کی زمین هے، وہ سب بہارت واسيوں کی زمين ہے ۔ وہ هماری سرکار سمجهتی هے اس کی زمین هے اور اس کو کس طرح سے همیں تقسیم کرنا هے ۔ الانامک هولڌنگ هو جائے نمهر - ا کیهتی بازی میں ترقی هو -نمبر - ا اور نمبر ۳ یه هے که جو پهر ہاقی رہ جاتے ھیں، جن کے پاس زمین نههم رهتی ولا کیا کریں - بحوالے اس کے آپ اپنے عی آدمیوں پر نوازھ کریں اس کو نیشناٹویشن نہیں کہتے هیں - زمین ساری ان کو دے دیجگے، ان کو بنائے مالک، یا زمیاوں کے ساتھ ساته مكانات مين بدى حصه دار بدائهه سنيماون مين حصه دار بنائهے - اس کا یاجی جی کوئی جواب نہیں دے یائیں کے - آپ دیکھتے ھیں کہ زمین داروں کی یہ جو د۷ فی صدی آبادی ھے وہ اپنے بجوں کو پورے طور پر تعلیم نہیں دے پاتی، وہ اپلے بھورں کو پورے طور پر لہاس نہیں پہذا پاتی، وہ ایلے بحوں کو بڑے بڑے عہدوں پر نهیں پہنچا پاتی - اگر ان کی حالت کو اور کمزور کر دیا جائے تو میرا یقین ھے که منستر صاحب اور منستر صاحب کی پارٹی کے جو باقی ہزرگ ھیں، جو آج دیمی میں راج کر رہے میں ، ولا جب ايسا بل هاوس مين الثهن

تو ایسا کہم کر آپ دیش کو بنا نہیں رہے میں دیعی کو برباد کو

Constitution

jul अव्यक्त सनी (पंजाब): मैडम डिप्टी चेयरमैन, मैं सरकार को मुत्रारकवाद देता हं कि जहां उन्हें अपने दरवारी साथियों को तो खुश करना ही था वहां कम्यूनिस्ट भाईयों की भी, सोशलिस्ट भाईयों की भी ग्रीर प्रजा सोशलिस्ट भाईयों को भी उन्होंने जीत लिया । ग्रगर मुझे माफ़ किया जाये तो में कम्युनिस्ट भाईयों से भी, सोशलिस्ट भाईयों से भी, त्रजा सोशलिस्ट भाईयों से भी ग्रीर ग्रकबरे ग्राजम के दरवारियों से भी, चाहे वो याजी जी हों, श्रकदर श्रली खां साहव हों, या ग्रीर कोई हों . . . ]

श्री ए॰ बी॰ बाजपेयी (उत्तर प्रदेश) : मुग़लेक्षाजम ।

†श्रीग्रब्दल सनी : . . . उतसे श्रजं करना चाहता हं कि **ग्राज मसला जो है वो** यह है कि जमीन को ग्राप किस तरह से तकसीम करें। श्राज मसला यह है कि इतना बडा देश भुखमरी से भरेगा तो नहीं । नसला यह है कि यह जो जमीन जो रवड को तरह खींची नहीं जा सकती, जो ठोस है, उस जमीत से क्या हम इतनी पैदावार कर सकते हैं कि हम दूसरे देशों के अधीन न हों। नन्दा जी के कहने के मुताबिक साढ़े सात ग्राने पर-कैपिटा ग्रामदनी है ग्रीर लोहिया साहब के कहने के मुताबिक तीन आने पर-कैपिटा ग्रामदनी हैं लेकिन सवाल जो साठ फी सदी किसानों की ग्राबा**दी** ऐसी है जिन के पास ५ एकड़ से भी कम जमीन है ग्रीर जबिक हमारे देश की श्राज जो हालत है जिस में कि साढ़े बारह एकड़ से कम जमीन जिस के पास है उस के बच्चे

न तालीम पा सकते हैं और उनको दवायें

आप के पास बड़े बड़े ग्रह्तियारात हैं श्रीर सभी हमारे मोश्रज्जिज ग्रीर शानदार नाथी और मित्र डाह्याभाई पटेल ने कहा-

> की मेरे करल के बाद उसने जफा से तोबा हाय उस जुद पशेमां का पशेमां होना

ग्रगर स्वर्णकारों को ग्रापने यह ग्रासानी देनी ही थी, उनको श्राबाद रखना ही था, तो फिर उन दो सी ब्रादिमयों को हाराकीरी करने पर श्रापने क्यों श्रामादा किया श्रीर श्रगर ग्रापने श्रामादा नहीं किया तो वो मजबूर हुए कि वोहाराकीरी करें।

ए सिकन्दर न रही तेरी भी ब्रालमगीरी कितने दिन ग्राप जिया किस लिये दारा मारा भ्रव ग्राप इस बात पर त्राये हैं कि कहते हैं कि मजलूम को देना चाहते हैं ताकि वो खेती को चलाये श्रौर जमीन का मालिक हो, इसके लिये मैं श्रापको मुबारकबाद दुंगा । लेकिन इसको भी हमें एक ढंग से देखना है और वह यह है कि जिसके पास ग्राज ग्राधा एकड़ है या एक बीघा जमीन है तो वो उसका क्या करेगा। वो जमीन उसको भ्राप देंगे तो उसे वो बैच देगा क्यों कि वो एकनोमिक होल्डिंग नहीं है। ग्राप ग्रगर देश को बनाना चाहते हैं तो खिलौनों से बच्चों को न खिलाइये ग्रौर ठोस तरीके सोचिये, चाहे वो सेलेक्ट कमेटी के मोम्रज्जिज मेम्बरान हों या सरकार हो जिसकी बद्धि नष्ट हो गई है, वो देखें जमीन का मामला किस तरह से चल सकता है। ग्रगर ग्राप ऐसा चाहते हैं कि जो ग्राज तक जमींदार नहीं थे, जिन बेचारों की जमीन चली गई थी ग्रीर वो जमींदार या भूमिधर नहीं थे उनको ऐसा बनाया जाय ग्रौर उनको जमीन दी जाय तो यह मेरी समझ में भी ग्राये कि नीचे से ऊपर हो गये ग्रीर ऊपर से नीचे हो गये, ऐसा ग्राप करने जा रहे हैं

हासिल हो सकती है, उन के लिए क्या सोचा है।

tt ] Hindi transliteration.

## [श्रो श्रब्दुल ग़नी]

नेकिन ग्राप ऐसा करने नहीं जा रहे हैं। ग्राप वर्गर सोचे समझे कर रहे हैं, इस वक्त एक दोवानगी के ग्रालम में हैं। कोग्रापरेटिव का नाम लिया तो रातों-रात सैकड़ों को-ग्रापरेटिव सोसाइटियां बना दीं, लेकिन मैंडम डिप्टी चेयरमैंन, इनका नतीजा क्या हुआ ? फेल्योर हुआ ग्रीर रुपया बरवाद हुआ।

ग्रव ग्रापने १४४ था १४० कानन मखतलिफ स्टेटों में बनाये हैं, मखतलिफ नामों से बनाये हैं और अभी एक और बनाने जा रहे हैं और इसको ग्राप सोशलिज्म का नाम देते हैं। धाप कहते हैं कि सोशलिज्म लायेंगे ग्रीर इससे समाजवाद होगा लेकिन में श्रापको बकीन दिलाता हं कि इससे तबाही होगी, इससे बरबादी होगी । अगर हम चाहते हैं कि पैदाबार ज्यादा हो तो मैं कम्यनिस्ट भाईयों से भी यह अर्ज करूंगा कि वो यह दिमाग से निकाल दें कि अगर एकोनोमिक होल्डिंगस नहीं हैं तो इससे पैदावार बढेगी । हा, यह मैं मानता हं कि जिनको जलील समझा जाता है सिर्फ इसलियें कि वे जमीन के या खेत के मालिक नहीं है, जिनके दिमाय में एक जहालत ॑ श्रौर ∤ एक जिकम्मापन श्रा गया था वो ऊपर उठ जायेंगे. वेशक उनको स्राप उठायें और घर बनाने के लिये और दूसरे कामों के लिये थोड़ी थोड़ी जमीन दीजिये ताकि वो ग्रपने गांव में मालिक बहुला सकें लेकिन अगर आपको पैदावार बढानी है तो उसके लिए आपको सोचना होगा । सेलेक्ट कमेटी के संस्वरों से मैं हाथ जोड़कर नमता के साथ कहना चाहता हं कि उनको देखना होगा कि ये जो कानन बनाना चाहते हैं वो क्या वीमारी का इलाज है। क्या यह बी-मारी का इलाज है और क्या इससे सरकार किसी तरह से कामयाब हो जायेगी कि वो जो चाहती है कि पैदाबार इतनी बढाई जाये वह बढ़े और वो जो चाहती है कि भुख कम हो भ्रौर वो जो यह चाहती है कि लोग ऊपर श्रायें भ्रौर इस जमीन का पूरा पूरा फायदा उठायें

वो भक्सद हासिल होगा । यहां हजारों वर्ष मुसलमान रहे और उन्होंने बड़े बड़े जमींदार ग्रीर जागीरदार बनाये ग्रीर डेढ सी साल तक अंग्रेज रहे तो उन्होंने भी गहारों को, देशद्रोहियों को ग्रौर जो मल्क की ग्राजादी में रोड़े ग्रटकाते थे, उनको वड़े वड़े मुख्बे दिये और न जाने क्या क्या दिया। तो इस तरह से राजा महाराजा बने और हमारे सरदार बल्लभभाई पटेल ने किसी यत्न से पांच सौ राजाओं को खत्म कर दिया, नवाबों को खत्म कर दिया, लेकिन याजी जी आपकी सरकार ने इन सोलह वर्षों में जितने नवाब, जितने राजा और जितने जागीरदार पैदा किये हैं उतने साढ़े ग्यारह सौ वर्ष में भी पैदा नहीं हए। आप ने कलम की एक नोक से न मालुम किस को क्या क्या बना दिया । ग्राप कहते हैं कि समाजवाद लाना है मगर ग्राप सोचिये तो कि सारी दुनिया में क्या कोई भी ऐसा देश है जिसमें एक गरीव चपरासी और वजीरे ब्राजम को छोडिये-एक मामली वजीर के बीच में इतने मना फर्क हो । क्या कोई देश है जिसमें इतना ज्यादा फर्क हो। जो बड़े बड़े इम्पीयरलिस्ट श्रीर सरमायादार देश हैं उनसे मकावला कीजिये, क्या वहां के भंगी में श्रार वहां के वजीरे आजम में इतना फा है जितना कि आपके यहां है ? तो अगर आप समाजवाद बनाना चाहते हैं, ग्राप दिल से चाहते हैं कि समाजवाद ग्राये, ग्राप दिल से चाहते हैं कि किसान का भला हो, ग्राप दिल से चाहते हैं कि पैदावार बढ़े तो यों न कीजिये ---

तमन्नाभ्रों में उलझाया गया हूं खिलौने देक बहलाया गया हूं गांधी जी को हम याद करते हैं इस लिये कि भ्रो अमन के मैदान में थे। यहां यह हाल हैं कि —

मसजिद तो बना ली शब भर में ईमान की हरारत वालों ने दिल ग्रपना पुराना पापी था, बरसों में नमाजी बन न सका समाजवाद का नाम लेते हैं श्रौर देश को बरबाद किये चले जा रहे हैं। क्यों नहीं कहते यह पब्लिक सेक्टर नहीं नेहरू सेक्टर है, ये कांग्रेस सेक्टर है, श्रौर क्यों नहीं कहते नेशन-लाईजेशन नहीं है, यह नेहरू नेशनलाइजेशन हो रहा है। श्रगर श्राप चाहते हैं. . . .

## श्री शीलभद्र याजी : कैरों।

श्री श्रब्दुल गनी: कैरों क्या है पिप्सू है, जिसको यू मसल दें। यह तो श्राप पीछे बैठे हुए हैं उसकी कोई कीमत नहीं है मेरी नजर में, मैं समझता हूं कि देश बहुत बड़ा है। ऐसे कई श्रायेंगे, कई कैरों श्राये श्रोर देखते देखते चले गये। यह तो है ही क्या जिसकी दो कौड़ी की पोजीशन नहीं है। श्राज करोड़पती होने से कोई ताकत थोड़े ही श्रा जाती है। श्राप ऐसे हैं याजी जी छेड़ते हैं लेकिन श्रापको देखना चाहिये कि जो यिल हम ला रहे हैं।

### (Interruptions.)

SHRI LOKANATH MISRA: But you are instigating him to say it.

THE DEPUTY CHAIRMAN: Order, order.

श्री श्रब्दुल गनी: जिस बिल को श्राप कहते हैं यह सोशिलिज्म लायेगा—हमारे कम्यूनिस्ट भाई भी इसी जाल में फसे हुए हैं—इससे कम्यूनिज्म को तकवीयत मिलेगी, मैडम डिप्टी चेयरमैन, ऐसा होने वाला नहीं है। श्रगर कम्यूनिस्ट पार्टी वाले भी पावर में श्रा जायें तो उनको देखना गेगा कि एकनोमिक होलिडंग्स होनी चाहियें या नहीं होनी चाहियें। वो भी नहीं कहते हैं कि श्राधे बीये का मालिक श्राधे बीये में गजर कर लेगा।

मैं मानता हूं कि आज जो पहले ही से लोग बेकार हैं उनकी तादाद बहुत ज्यादा हैं लेकिन मैडम डिप्टी चेयरमैन, मैं उनको याद दिलाऊं कि जो मजदूर हैं, टैनेन्ट्स हैं उनकी हालत ख़स्ता है ही, लेकिन जिनकी पांच एकड़ से कम जमीन है उनकी हालत भी खस्ता है। तो आप यह देखिये कि यह सारी जमीन जो

है वो देश की जमीन है, वो सब भारतवासियों की जमीन है, वो हमारी सरकार समझती है उसकी जमीन है और इसको किस तरह से हमें तकसीम करना है ? वो एकनोमिक होल्डिंग हो जाये नम्बर एक, खेती बाड़ी में तरक्की हो, पैदावार में तरक्की हो नम्बर दो और नम्बर तीन यह है कि जो फिर बाकी रह जाते हैं, जिनके पास जमीन नहीं रहती वो क्या करें। बजाय इसके ग्राप ग्रपने ही भ्रादिमयों पर नवाजिश करें इसको नेशनलाइजेशन नहीं कहते हैं। जमीन सारी उनको दे दीजिये, उनको बनाइये मालिक, या जमीनों के साथ साथ मकानात में भी हिस्सेदार बनाइये, सिनेमाओं में भी हिस्सेदार बनाइये । इसका याजी जी कोई जवाब नहीं दे पायेंगे। ग्राप देखते हैं कि जमींदारों की यह जो ७५फी सदी ग्रावादी है वो ग्रपने बच्चों को पूरे तौर पर तालीम नहीं दे पाती, वो अपने बच्चों को पूरे तौर पर लिबास नहीं पहना पाती, बो ग्रपने बच्चों को बड़े बड़े स्रोहदों पर नहीं पहुंचा पाती । अगर उनकी हालत को और कमजोर कर दिया जाये तो भेरा यकीन है कि मिनिस्टर साहव श्रीर मिनिस्टर साहब की पार्टी के बाकी जो बजर्ग हैं जो झाज देश में राज कर रहे हैं वो जब ऐसा बिल हाउस में लायें तो इत बात की सोचें कि अगर वो इसको सही समझते हैं कि हकदार को हक मिलेगा तो बड़ी खुशी से दे दीजिये, लेकिन ऐसा होने वाला नहीं है क्योंकि जनता का आज तक जो तजर्बा रहा है वो बिल्कूल साफ है ग्रीर इस में किसी को शक नहीं कि:---

वाइजान कीं जलवह बर मिहराबो मिम्बर मी कुनन्द । चूं बिखलवत मी खंद ग्रान कारे दीगर मी कुनन्द ॥

यह कहने को कहते हैं कि हम समाजवाद ला रहे हैं, यह कहने को कहते हैं कि हम जमीन को भ्रावाद करने जा रहे हैं जो भ्रपने सीने की ताकत से जमीन को चीरता है वो भ्रपनी जमीन का मालिक हो । मैं मुवारिकबाद देता ह

# [श्री ग्रब्द्ल ग़नी]

हूं ऐसा हो। लेकिन इसके साथ ही ये देश को बनाने वाले हैं न देश को सम्हालने वाले हैं और श्राप देश को तबाह करने वाले, देश का अपमान करने वाले.

श्री शीलभद्र याजी: गलत बात है।

श्री ग्रब्दुल गनी . . . देश को बरबाद करने वाले हैं। अगर आप ग्रपनी जिम्मेदारियों को महसूस नहीं करते हैं तो एक दिन ग्रायेगा जिस दिन जनता के दरबार में ग्रापकी पेशी होने लगेगी । श्राप इन खिलौनों से उनके दिलां को बहलायें रोज तमश्रायें दिलाते जायें कि तुम मालिक होने जा रहे हो, तो ऐसा कहकर देश को बना नहीं रहे हैं। देश को बरबाद कर रहे हैं।

SHRI BIBUDHENDRA MISRA: Madam Deputy Chairman, it is a happy thing that the Bill, in a large measure, has got support from most sections of the House. Mr. Pathak, who is an eminent lawyer in this country and whom I always hear with great respect, has been very happy with the definition of "estate" as has been put in the amending Bill. His only fear is that it may not be desirable to put all these 124 Acts in the Schedule without properly examining them. For example, he has raised the question of the Bombay Act, Entry 68 in the Schedule. I heard him very closely. I may be wrong, but I think his interpretation of article 31B is correct. If you put any Act in the Schedule under the provisions of article 31B it cannot be challenged only if the attack is on grounds of articles 14, 19 or 31. He says that if the attack is on some other ground and that attack is upheld by the Supreme Court, as has been done in this case because they have held that it is beyond the competence of any Legislature to pass this law—then, even if it is put in the Ninth Schedule, it will not get the protection. So far as I am concerned, I entirely agree with his interpretation and I hope that the Joint Select

Committee, which is going into this, will consider that. I am also sure that they would give due thought to all the Acts that we have put in the Schedule. All the thought that is necessary would be given to them. As a matter of fact, all these Acts have been put there in the Schedule, as recommended by the Governments concerned. There is no case where any Act has been put in the Schedule which has not been recommended by the Government. I can assure the House about it. Therefore, Mr, Patel's statement that the Maharashtra Government is opposed to this Bill is entirely wrong. As a matter of fact, the Maharashtra Government has recommended as many as 34 Acts to be included in the Schedule.

SHRI AKBAR ALI KHAN: Mr. Dahyabhai Patel always gives wrong information.

SHRI BIBUDHENDRA MISRA: Then, Madarn, so far as article 31B is concerned, the second amendment is concerned, and as far as the provision in the Bill is concerned, the position is this. I am not concerned with the abuses that have been hurled at us, because in particular some Members of the Opposition go beyond the point and they satisfy themselves by abusing the Government. If they derive satisfaction from that, let them have that satisfaction. I am not concerned with it. The second objection is why ryotwari lands have been included. That has been the backbone of the freedom struggle and the unity of this country. That is the language in which Mr. Patel has put it. May I ask him whether he has tried to explain how this ryotwari system is different? Maybe, it is different historically. It is different historically so far as its origin is concerned. But how is it different, so far as the incidence of the ryotwari tenure is concerned? How is it different from any other intermediary tenure? Surely, if I am correct-my friends from Andhra Pradesh will bear me out-in Andhra Pradesh and other States also, thousands and thousands of acres are there under the ryotwari system of tenure.

where the owner does not cultivate. It has been settled with the share croppers or Their position is that of an tenants. intermediary. Let me also make another clear. Mr. Chordia said that point 'rvotwan' is not in the definition of "estate" in the Constitution. Now, we want to bring it under the definition. That is not the correct As a matter of fact all that the position. Constitution says is that yie definition of "estate" on the day the Constitution comes into force shall be the same definition as has been given in particular land tenure laws of the particular State. Therefore, the position is, whatever the definition of land tenure is in a particular State, you have to take that into consideration as the definition in the Constitution. Therefore, you will that, except Madras, Andhra Pradesh, parts of Kerala and Orissa, excepting these four, practically in the "est of India ryotwari tenures are included in the definition "estate". They are already there. Therefore, it is not a new conception altogether that we are getting the ryotwari tenure into the definition of "estate". It is already there in most of the States. It leads to an anomalous position also as happened after the States Reorganisation Act, for example, a portion coming from one State to another State; as a matter of fact a portion came from Madras State to Kerala State. (Interruption.) So, what will happen is, suddenly they find that they are governed by different laws. You have to provide for it. A situation may arise when the same State has to enact different laws for different areas in the State, taking the backwardness or otherwise of the area into consideration. Therefore, it was thought necessary that all the land connected with agriculture, by whatever name it was called, must be brought together under the definition of "estate". The purpose of land reform is to settle the tenant on the land itself as the full owner. will not be deceived by whatever name you give to a particular intermediary. We will abolish all intermediaries. Any land that is in excess of the ceiling will be non-resumable and will be distributed to

the tenants. They will become full owners and the State will have direct relationship with them. That is the plan which Parliament has accepted, and it is proposed to do it. I will do no better than quote the objectives af the Third Plan as set out in paragraph 20 on page 227, where they say that the tenants of non-presumable lands will be brought into direct relationship with the Government. How? We put a ceiling first of all, we take away the excess land, and then we settle the tenant on it. It can be done in one of the following three ways; the whole purpose is to make the tenant who is actually cultivating the land the full owner of the land:

- "(1) by declaring tenants as owners and requiring them to pay compensation to owners in suitable instalments, responsibility tor recovering unpaid instalments as arrears of land revenue being accepted by Government:
- (2) through the acquisition by Government of the rights of ownership on payment of compensation and transfer of ownership to tenants, compensation being recovered from them in suitable instalments; and
- (3) through the acquisition by Government of the landlords' rights and bringing tenants into a direct relationship with the State, option being given to tenants to continue as such on payment of fair rent to the Government or to acquire full ownership on payment of the prescribed compensation."

The whole idea is to take away the excess land and bring the tenant into direct relationship, into direct contact with the State, abolishing all types of intermediary by whatever name they are called.

I think it was Mr. A. D. Mani whosaid that the Congress Governmentshould postpone this Bill now because' it was not in their election manifesto,

[Shri Bibudhendra' Misra.] and that they should come forward with it only at the time of the next general election. I expected better information from Mr. Mani, Madam, who happens to be the editor of a daily paper. Being a senior journalist, I expected better information from him. Let me only remind the House— I will not waste the time of the House by reading the election manifesto of the Congress—that the election manifesto of the Congress had the agrarian reforms programme. I think it was as early as 1931 that the Congress had chalked out its economic programme for the country. It was in 1936 that the first agrarian reforms programme was chalked out. It was in 1938, long before our independence, that a Planning Committee was set up under the Congress for agrarian reforms and other things also. In the last general elections also we said that we would carry out land reforms and before the end of the Third Plan the fixation of a ceiling on lands in the different States would be completed. It is not correct to say that we are going on with some programme as if it is something new, as if it was not before the electorate. I would rather put it the other way that the electorate have accepted the programme and they want us to implement it in the Third Plan, and that is why this Bill is necessary.

SHRI AKBAR AUI KHAN: At that time I think it was supported by the great Sardar Patel.

SHRI DAHYABHAI V. PATEL: He registered his protest to amendment of article 31 right to the last days ot his death. You are forgetting history. Look at your records.

SHRI AKBAR ALI KHAN: I am say. mg that with knowledge. (*Interruption*.)

SHRI RAJ BAHADUR: I think the hon. Member is not quite correct there.

SHRI DAHYABHAI V. PATEL: in the Congress Party he resisted that. That day he got his second heart attack for resisting that amendment He said: "You can change it on my

dead body. I will not allow you to do it." Will you look up your records and refresh your memory?

THE DEPUTY CHAIRMAN: You continue, Mr. Misra.

SHRI BIBUDHENDRA MISRA: Then, he has asked what has happened in those States where a ceiling has already been fixed. Has it been distributed amongst the tillers, amongst the landless labourers? Madarn, I would only like to point out to him that he better go through the reports published by the Planning Commission and the report on the working of the Third Plan and he will find how much land has been taken over by the different States as a result of the ceiling, how much has been distributed amongst tenants, the number of tenants, and all that. As the time at my disposal is short and I do not want to waste the time of the House, I would tell him that these are printed materials which are availabl which give in detail as to what has been done in each and every State.

Then it has been stated by th spokesman of the Swantantra Party and also by Mr. Mani that the Constitution should not be amended lightly, that it is a sacred document, and that fundamental rights should not be infringed. It is a good thing to say that the Constitution should not be amended lightly, we also believe that the Constitution should not be amended lightly. Reference is made that within ten years or twelve years we have amended the Constitution sixteen times and that this is the seventeenth amendment. May I ask the hon. Members of the House whether the Constitution has been framed for men or men have been born for the Constitution. The Constitution has been framed for the good governance of the country, to carry the country forward in its socialist path, and anything that stands in the way of that will be removed. It is not ten times or twelve times or fifty times but, if necessary, we will amend the Constitution one hundred times to improve

the condition toiling | of the millions of India, to impro their standard of life. The individual rights the fundamental neeessary, rights necessary, nobody denies that. We are trying to blend them as far as possible to bring about a cohesion amongst the two. But no individual rights can dominate or go above the common good. If anything stands way of the common good, we will in the certainly scrap it, there is no doubt about it. Then again in the very article 31A and B itself the seed has already been sown, and nothing new is being done. It already says that if the legislation is with regard to an estate, no question of article 14 or 19 or 31 will arise. That principle has already been accepted by Parliament years back. They have ten already said it' there is nothing new about it. To those people who make a hue and cry that the Constitution has been amended fifteen times or seventeen times in the course of the last ten or twelve years. I would only put this question: what after all are amendments that have been got through? Would you not amend the Constitution for the acquisition of new areas? Constitution has been amended for that. Then regarding Dadra, Nagar Haveli and Pondicherry, Nagaland, Goa, Daman, Diu we had to amend the Constitution because they were to be incorporated as a part of India. We amended the Constitution so far as article 81 which first of all provided was concerned for not less than one member in Parliament for every 7,50,000 people. Subsequently we found with the growth of population in the country that it was impossible to have one member for every 7,50,000 people. Constitution was amended for national integration. And there have been occasionstake, for instance, the 16th Amendment where the Constitution amended was without a single demurring voice; it was unanimous. Look to the record to know the purposes for Which Constitution has been amended from time to time and the number of votes in its favour.

It is not only the Congress Party that has voted for the amendments but the other parties as well because they have also been satisfied that it is for common good that the Constitution is being amended. You can take the number and see. I do not want to waste the time of the House. I have got all the figures here. Therefore, to say that the Constitution should not be lightly amended—and again to be said by those hon. Members of the Swatantra Party who do not believe in the Constitution itself, who believe in the concentration of wealth in a few hands, who do not believe in taking away the excess in the hands of a few individuals for common good- is not right. They wail that the Constitution which is a sacred document is being amended. That is something which I cannot understand.

SHRI DAHYABHAI V. PATEL: We object to wealth being taken away for corrupt Ministers.

SHRI BIBUDHENDRA MISRA: I know that corruption has a definition.

SHRI DAHYABHAI V. PATEL: Wealth is being taken away for corrupt Ministers. That is whatftoe object to.

SHRI BIBUDHENDRA MISRA: A\* I have already said, it is not only in our election manifesto that the land reforms, the programme for making the tiller of the soil its owner . . .

SHRI RAJ BAHADUR: Sardar Vallabhbhai Patel was also a Minister.

SHRI DAHYABHAI V. PATEL: You see the difference in the quality of the son.

THE DEPUTY CHAIRMAN: You have had your say, Mr. Patel. You must listen to the Minister.

SHRi BIBUDHENDRA MISRA: I never knew, Madam, that this was the forum to show the loyalty of the son to the father. Anyway I am not concerned with it. We have in the election manifesto taken uo the cause of the agrarian reforms. ^We have, by

[Shri Bibudhendra Misra.] way of the Five Year Plans, set our goal that we will not rest content so long as we do not take over the excess lands in the form of savings and get them distributed, not only get them distributed but till the tillers are made the owners of the soil, we will carry forward all the plans. It does not matter whether some people believe in it or not. When the mass of the people, the large electorate, has voted for it and when they want us to carry it out, when the different political parties of the country also have given us support, that land reform must be carried out. We have got; the support of the Communist Party, the P.S.P. and others as well. It does not matter whether a few individuals agree with us or not. We will carry out the programme. And we have got a warning from Shri Patel-in the name of 50 per cent, of the peasants. He talks in the name of the peasants. He says, 50 per cent, of the peasants are there and you get their verdict at the election. We have got their verdict, Madam, not only once, but thrice. And if by this we give any opportunity to Shri Patel to discountenance us at the election and to swell his number, we are prepared to give him the opportunity, and we are not afraid of facing the electorate.

Thank you.

THE DEPUTY CHAIRMAN: The question is:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Constitution of India, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:

- 1. Shri T. M. Dasgupta
- 2. Shri Rohit M. Dave
- 3. Shri Khandubhai K. Desai
- 4. Shri N. C. Kasliwal
- 5. Shri D. C. Mallik

- 6. Shri Joseph Mathen
- 7. Shri Nafisul Hasan
- 8. Shri P. Ramamurti
- 9. Sardar Raghbir Singh Panjhazari
- 10. Shri Sonusing Dhansing Patil
- 11. Shri Kota Punnaiah
- 12. Shri G. Rajagopalan
- 13. Thakur Bhanu Pratap Singh
- 14. Shri A. B. Vajpayee
- 15. Shri J. Venkatappa".

The motion was adopted.

#### THE MAJOR PORT TRUSTS BILL, 1963.

THE MINISTER OF SHIPPING IN THE MINISTRY OF TRANSPORT (SHRI RAJ BAHADUR): Madam, I move:

"That the Bill to make provision for the constitution of port authorities for certain major ports in India and to vest the administration, control and management of such ports in such authorities and for matters connected therewith as reported by the Select Committee, be taken into consideration."

At this juncture, I only desire to express my grateful thanks to the Chairman and members of the Select Committee who finished their examination and their very difficult task within the time allotted by this House. I would like to reserve my other observations for the reply.

The question was proposed.

SHRI M. P. BHARGAVA: (Uttar Pradesh): Madam, I take this opportunity of thanking the House for agreeing to my amendment for referring the Bill to a Select Committee of this House. In my amendment I had said that the Committee be asked to report by the first day of the next session. The hon. Minister moved an amendment that the Committee be asked to report by the 19th of this month. The Minister, as he expla'necPin the Select Committee,